

## Report on the visit of Sri Damodar Sarangi, Special Rapporteur, East Zone-1, NHRC, to Dum Dum Central Correctional Home, Kolkata on and from 19.06.2011 to 22.06.2011.

I visited Dum Dum Central Correctional Home, Dum Dum, Kolkata, on and from 19.06.2011 to 22.06.2011, to study the living conditions of the inmates, and to verify if the rights of the prisoners are being properly respected and protected by the prison and other authorities. The superintendent of the Correctional Home took me round the wards and facilitated my interactions with the inmates and the staff. Based on the information gathered in course of these interactions and the scrutiny of available records, I proceed to record my observations as follows.

### 2. Introduction:

Dum Dum Central Correctional Home is one of the largest prisons in the Eastern region with a sanctioned capacity for 2609 inmates. The superintendent could not produce any reliable record/document to show the year of establishment of this prison. According to the official website of Barrackpore sub division, this prison was established in the year 1937. In the late nineteen thirties and the early forties many a distinguished freedom fighters like Anil Roy, Krushnapada Chakraborty, Kalikinkar Dey, Rabindra Mohan Das, Parfulla Narayan Sanyal, Dwijendra Nath Talapatra, Nihar Ranjan Roy and Dhirendra Nath Das were interned in this jail. During the first phase of the Naxalite movement (1967-1972) many Naxalite ideologues and activists were also detained in this prison.

### 3. Prison Population:

Against a registered capacity for 2609 prisoners (2509 male & 100 female), 1878 prisoners (1788 male & 90 female) are presently lodged in this Correctional Home. In addition, 96 released prisoners (all foreigners) continue to languish in this Home even after serving the full sentences awarded to them, awaiting repatriation to their native countries. The breakup of the prisoners is given in the following table:

Details	Male	Female	Total
Civil Prisoners .....Div-1	03	00	03
Remands	489	35	524
Sessions	604	19	623
Simple Imprisonment	27	09	36
Rigorous Ditto	665	27	692
Total No. Of Prisoners	1788	90	1878
Children	02	04	06
<b>Total Unlocked</b>	<b>1788</b>	<b>90</b>	<b>1878 + R.P.96</b>

As would appear from the above table, more than 60% of the inmates of this prison are Under Trial Prisoners. One of the major grievances of the UTPs, with whom I interacted, relates to delay in trial of the cases against them and the reluctance of the courts to release them on bail in the intervening period. The status of UTPs, Released Prisoners and Geriatric Prisoners is discussed below in some detail.

### A. Under Trial Prisoners:

Of the 1147 under trial prisoners, as many as 869 are lodged in this Home for more than 6 months, 89 for more than 3 years, 38 UTPs are confined for more than 5 years and 6 for more than 10 years . A list of UTPs confined in this Home for more than 5 years, as furnished by the superintendent is reproduced below. This list does not appear to be exhaustive, as transpired during my interaction with the UTPs. The actual number of prisoners awaiting trial for more than 5 years may even be more.

SI No.	REG.NO. & Date of admission	NAME	FATHER'S/HUSBAND'S NAME/DAUGHTER'S NAME	CASE REFERENCE	COURT WHERE PENDING
1	30.04.79	Satya Pal	Rampada Pal	S.T. 134/80, Khanakul P.S. case no.-16 dtd-29.04.79 u/s-302 IPC,	Sessions Judge, Hooghly
2	16.04.93	Sk. Jamaluddin	Abdul Rauf	S.T. - 87/87 u/s-302 IPC	ASJ, 2 <sup>nd</sup> Court, Hooghly
3	18.01.94	Rabindra Nath Mollick	Nakul Ch. Mollick	Bagdah P.S. case no.-5 dt.-17.01.94, S.C No.-16(9)95, GR.20/94 u/s-326/304 IPC	ASJ, 4 <sup>th</sup> Court, BST
4	06.03.95	Chiranjib Sardar	Amullyo Sardar	Khatra P.S. case no.-58(8)92 u/s-302 IPC	ASJ, FTC-2, Khatra
5	1015/98 13.08.98	Sunil Bairagi	Sudhir Bairagi	SC No.10(8)98 u/s-304 IPC	A.D.J, F.T.2, BST
6	11.04.01	Rabi Deb Berma	Hem Chandra Deb Berma	ST 9(8)01, 326/307/302 IPC	ADJ 5 <sup>th</sup> Court BST
7	2390/02 30.06.02	Srikanta Gain	Lt. Rabindra Gain	A. Nagar P.S. case No.-100(6)/02, ST No.02(3)/03 u/s-325/304 IPC	A.D.J, F.T.2. BST
8	3900/02 21.09.02	Dillip Das	Lt. Tarapada Das	NCB Crime No.13 / NCB/KOL/ 2002, N-107/02 NDPS ACT	Judge Spl. Court, NDPS ACT, BST
9	08.08.04	Tuhin PATTYANAYEK	Lt. Krishna Suri	Barsat P.S. case no.-507 dtd-07.08.04, ST 1(3)05, 304 IPC	ADSJ, FTC-5, BST
10	07.09.04	Joynal Abedin	Hanif Khandakar	N-81/04, 20(b)(i) NDPS ACT	BST
11	20/05 05.01.05	Sujit Kumar Bhattacharjee	Sachindra Mohan Bhattacharjee	Amdanga case no.-26 dtd-23.01.02, N-16/02, 20/21/27 NDPS ACT	Judge Spl. Court NDPS ACT, BST
12	2706/05 03.05.05	Prabir Dasgupta	Surja Kanta Dasgupta	BDN(N) P.S. case no.-79(4)05, ST 1(12)05, 302/120B IPC	ASJ, 3 <sup>rd</sup> Court. BST

13	2894/05 10.05.05	Md. Salim	Lt. Md. Lokeman	ST 10(6)09, 399/402 IPC, 25/27 A. ACT	
14	3746/05 21.06.05	Sanjib Bose	Shibupada Bose	Ghola P.S. case no.-125 dt.-13.06.05, ST 38(7)06, 498/307 IPC	ASJ, FTC-4, BKP
15	5929/05 04.08.05	Noni Gopal Biswas	Lt. Sadananda Biswas	East BDN P.S. case no.-87 dt-04.08.05, ST 2(10)06, 399/402 IPC, 25/27/35 A.ACT Naihati P.S. case no.-94 dt.-12.05.05, 399/402 IPC, 25/27/35 A.ACT	ASJ, FTC-4, BST ACJM, BKP
16	2416/04 15.05.04	Gopal Debnath	Dinobandhu Debnath	NCB crime no-5 NCB, Kolkata/42/04, 20(b)(ii)(c) NDPS Act	ADJ, 6 <sup>th</sup> Court, BST
17	4867/04 07.09.04	Ananda Kundu	Lt. Tarun Kundu	NCB crime no-16 NCB, Kolkata 2004 dt.-07.09.04, N-80/04, 21(c) & 29 NDPS ACT	ADJ, 6 <sup>th</sup> Court, BST
18	07.09.04	Md. Razzak Mondal	Noor Hossain Mondal	NCB crime no-16 NCB, Kolkata 2004 dt.-07.09.04, N-80/04, 21(c) & 29 NDPS ACT	ADJ, 6 <sup>th</sup> Court, BST
19	4866/04 07.09.04	Ashoke Datta	Lt. Ramesh Datta	NCB crime no-16 /NCB/ Kolkata 2004 dt.-07.09.04, N-80/04, 21(c) & 29 NDPS ACT	ADJ, 6 <sup>th</sup> Court, BST
20	2592/02 12.07.02	Biswanath Ghosh	Lt. Jitendra Ghosh	NCB crime no-11 NCB/CAL/2002, N-74/02, 29 NDPS ACT	Judge Spl. Court, NDPS ACT, BST
21	2765/02 19.07.02	Dipak Majumder @ Dulal	Dinesh Ch. Majumder	NCB crime no-11 NCB/ CAL/ 2002, N-74/02, 29 NDPS ACT	Judge Spl. Court, NDPS ACT, BST
22	1003/04 03.03.04	Prahlad Das	Ram Prasad Das	S/BDN P.S. Case No.-30 dt-24.02.04, 498A/302 IPC	ACJM, BDN
23	7086/04 21.12.04	Bijay Gupta @ Santosh	Laxman Gupta	Jagddal P.S. case no.-277 dt.-23.07.04, GR 2440/04, u/s 302/120 B IPC Noapara P.S. case no.-141(10)03, SC 23(2)05, ST 5(5)05, u/s 302/34/120 B IPC Titagarh P.S. case no.-254(8)04, ST 1(4)05, SC 3(2)05, u/s 302/34 IPC, 25/27A. ACT	JM, 1 <sup>st</sup> Class, 5 <sup>th</sup> Court, BKP, ADSJ, FTC-1, BKP, ASJ, BKP
24	2987/04 12.06.04	Millan Hossain	Lt. Tajed Ali Hossain	NCB crime No.-08/NCB/Cal 2004, N-49/04, 21(C) & 23(C) NDPS	6 <sup>th</sup> Court, BST
25	938/06 17.02.06	Subhankar Chakraborty	Bhabotosh Chowdhury	NCB crime No.-2/NCB/Kol/06, N-36/06, 20(b)(ii) NDPS ACT	6 <sup>th</sup> Court, BST
26	7139/04 29.12.04	Manik Das	Suresh Ch. Das	NCB case no.-24 NCB/04, N-4/05, 67 NDPS ACT	Judge Spl. Court, NDPS ACT, BST
27	7140/04 29.12.04	Sunil Kumar Singh	Prabhu Prasad Singh	NCB case no.-24 NCB/04, N-4/05, 67 NDPS Act	6 <sup>th</sup> Court, BST
28	1651/05 12.03.05	Ashoke Singh	Rameswar Singh	NCB case no.-24 NCB/04, N-4/05, 67 NDPS ACT	Judge Spl. Court, NDPS ACT, BST

29	2415/04 15.05.04	Debu Das	Dillip Das	NCB crime No.-7/NCB/Kol/04, N-42/04, 20(b)(ii)(c) NDPS ACT	Judge Spl. Court, NDPS ACT, BST
30	2721/06 23.05.06	Yasin Sheikh	Keramat Ali Sk.	NCB crime No.-07/NCB/ Kol/ 2006, N-106/06, 43 of NDPS ACT, 1985, BNG P.S. case no.-339 dt.-03.12.96, 399/402 IPC, 25/27 A. ACT	Judge Spl. Court, NDPS ACT, BST, ACJM, BNG
31	1137/06 27.02.06	Kalu Khan @ Samim	Naim Khan	Belghoria P.S. case no.-32 dt.-13.02.06, ST 61(10)06, SC 4(6)06, 363/366 IPC, 376 G/302/201 IPC	ASJ, FTC-4, BKP
32	1205/06 27.02.06	Chanchal Das	Sakalu Das	Belghoria P.S. case no.-32 dt.-13.02.06, ST 61(10)06, SC 4(6)06, 363/366 IPC, 376 G/302/201 IPC	ASJ, FTC-4, BKP
33	1498/06 11.03.06	Kishor Roy @ Sujit	Krishnapada Roy @ Rabin	1) Gaighata P.S. case no.-223 dt.04.11.02 GR-844/12, ST 9(6)05, 448/323/354/506 IPC + 25/27/28 A. ACT 2) Habra P.S. case no.-170 dt. 21.05.04, 399/402 IPC + 25/27 A. ACT 3) Gaighata P.S. case no.-142 dt.05.07.03, GR-465/03, u/s 325/307 IPC, 25/27 A. Act 4) Gaighata P.S. case no.-244 dt.24.11.02 GR-902/02, 448/341/323/384/389/506 IPC 5) Gaighata P.S. case no.-139 dt.23.07.02 GR-575/02, 399/402, 25/27/35 A. ACT, 9(b) I.E. ACT 6) Gaighata P.S. case no.-162(8)02, SC-24(7)04, GR-670/02, 342/323/376(G) IPC 7) Gaighata P.S. case no.-239 dt.19.11.02 GR-891/02, 448/323/325/384/120B/506/354 IPC 8) Gaighata P.S. case no.-219 dt.19.11.02 GR-848/02, u/s 448/323/387/506 IPC, 25/27/28 A. Act	1) ASJ FTC BGN 2) ASJ FTC-2, BST 3) ACJM BGN 4) ACJM, BGN 5) ACJM BGN 6) ASJ FTC-2 BST 7) ACJM BGN 8) ACJM BGN
34	736/06 03.02.06	Md. Khalil Bayatia	Abdul Jabbar	Bongaon P.S. case no.-177 dt.-08.04.04, SC 18(1)07 SC 24/08, FIR No.-355/03, 399/402 IPC, 25/27 A. ACT, 14 F ACT, 395/397 IPC	ASJ, FTC-2, BNG, ADSJ Court Room no.26, 1 <sup>st</sup> floor, Karkardooma Court, Delhi
35	939/06 17.02.06	Loknath Sarkar	Haripada Sarkar	NCB Crime No.-16/NCB/Kol/ 2005, N-188/05, 20(b)(ii)(c) /29 NDPS ACT NCB Crime No.-2/NCB/Kol/2006, N-36/06, , 20(b)(ii)(c) /29 NDPS ACT, N-74/02, 20(b)(ii)(c) /29 NDPS ACT	Judge Spl. Court, NDPS ACT, BST Judge Spl. Court, NDPS ACT, BST Judge Spl. Court, NDPS ACT, BST

36	1683/06 18.03.06	Niranjan Barui	Monohar Barui	A. Port P.S. case no. 124 dt.-10.08.05, 461/379 IPC, Barsat P.S. case no.763 dt.-18.11.05, SC 19(5)06, 395/397/412 IPC GR 1589/05, SC 14(2)07, 457/380/395/397 IPC	ACJM, BKP ADJ, FTC-2, BST ASJ FTC-1, Basirhat
37	2144/06 11.04.06	Samresh Brahma	Sarbanada Brahma	BST P.S. case no.93 dt.13.02.07, N-25/07, 20(b)(i) NDPS ACT Ashoke Nagar P.S. case no. 296 dt.07.12.06, ST 8(1)08, 302/35 IPC, 25/27 A.ACT	Judge Spl. Court, NDPS, ACT, BST, ASJ, FTC-1, BST
38	06.06.06	Rakit Sk.	Sattar Sk.	Barasat P.S. case no.-686 dt.11.10.05, ST 14(4)08, 302/201/34 IPC	ASJ, FTC-2, BST

Many of them are wanted in cases registered by the NCB under the NDPS Act. Many of these UTPs complained that trial in their cases is making no headway. They are periodically taken to the Court, but returned from the Court Lock up due to non appearance of witnesses, the absence of the presiding Judge of the trial Court etc. Their prayers for bail are not entertained by the Courts. In some cases the cases against them are pending for more than 8 to 10 years. Ironically some of these cases are shown pending in Fast Track Courts. Detention of prisoners without trial is a serious breach of their Right to speedy trial. The practice of implicating habitual criminals in NDPS cases by the police is well spread across the country. A number of UTPs are detained in this prison for their alleged complicity in cases registered u/s- 498A/304 B IPC. Many of them complained that they have been falsely implicated. It is therefore all the more necessary that the trial of such cases gets special attention.

### **B. Released Prisoners:**

Of the 96 released prisoners, 94 (87 male and 7 female) are Bangladeshis Nationals. Most of them were arrested under the Foreigners Act for illegal entry into India. The government of Bangladesh is usually reluctant to acknowledge that they are Bangladeshis. Earlier the BSF and the state police had been pushing back such intruders across the border without formal prosecution. Pushing back has however become increasingly difficult due to the construction of the border fence and resistance from the BDR. Besides, Push Back of foreign nationals without prosecution is strictly not in conformity with law. In the event of prosecution, most Bangladeshis plead guilty and are usually handed out prison terms much shorter than the maximum punishment prescribed in the Foreigners Act. Even so, most jails in the bordering districts of West Bengal are heavily populated by Bangladeshis.

Illegal immigration of Bangladeshi nationals into India continues to be a serious problem that does not offer any immediate solution. India has already been burdened by the influx of an estimated 15 million such illegal immigrants who have entered into India after 1971. Various proposals like the opening of detention centres, giving access to international media to such centres for the purpose of convincing the government of Bangladesh regarding their nationality, issue of identity cards to the bordering population and work permits to Bangladeshi nationals have been mooted in the past but have not been successfully worked out. As long as poverty and frequent natural calamities like floods and cyclones continue to haunt Bangladesh, the problem will persist.

The continued detention of foreigners in Indian prisons, after they have served the full sentence awarded by the courts, is a serious violation of their right to liberty.

### C. Geriatric Prisoners:

The superintendent submitted the following list of prisoners who are above the age of 65 years. The list is not exhaustive, as transpired in the course of my interactions with the prisoners. 3 of them have already completed 14 years of actual imprisonment. In view of their advanced age their cases for premature release should be considered on priority basis. Two of them (sl 4 &5) have been convicted for offences for which death is not an alternative punishment. They have already served more than 6/7 years of prison term. In view of their advanced age, their case for premature release may also be considered sympathetically. A geriatric ward should be developed for these prisoners where they could be provided with reasonable comfort.

Sl No.	Name & Father's Name	Sentence	Actual Sentence Served upto 31.05.11	Present Age	Case Reference
1	Raghu Nath Pal s/o Lt. Daulat Pal	Lifer	15 years 08 months 04 days	75 years	ST IV(April)95 Ld. Addl. Judge, 1 <sup>st</sup> Court, Howrah, u/s- 302 IPC
2	Asgar @ Asraf Ali s/o Sayed Ali	Lifer	18 years 01 months 14 days	67 years	S.T. 6(12)99, S.C. 12(7)98 Ld. Addl. Sess. Judge, 3 <sup>rd</sup> Court, Barasat, u/s- 312/324/34 IPC
3	Smt. Radharani Bose @ Tulu w/o Lt. Krishna Gopal Bose	Lifer	17 years 01 months 16 days	82 years	S.T. 5(2)92 Ld. ADSJ, 3 <sup>rd</sup> Court, Barasat u/s- 302/498 IPC
4	Dulal Dey s/o Lt. Nandalal Dey	10 years	06 years 09 months 10 days	77 years	S.T. 5(1)05 Ld. ADSJ, Barrackpore, u/s- 376(2)(f) IPC
5	Debu Roy s/o Lt. Dasu Roy	10 years	07 years 10 months	70 years	S.C. 39(12)03, Ld. ASJ, FTC-4, Krishnagar u/s- 326 IPC
6	Majid Mondal s/o Lt. Suvan	Lifer	03 years 03 months 14 days	78 years	S.T. 1(7)07, Ld. ASJ, Bongaon, u/s- 324/302/34 IPC
7	Nirod Roy s/o Lt. Rashik Roy	Lifer	03 years 01 months 15 days	71 years	S.T. II(Mar)07, Ld. ASJ, FTC-3, Krishnagar, u/s- 498A/304B/306 IPC
8	Arabinda Pramanik s/o Lt. Nakul Pramanik	Lifer	05 years 08 months 30 days	66 years	S.T. 23(10)05, Ld. ASJ, Basirhat, u/s- 376(2)© IPC
9	Anil Biswas s/o Lt. Bholanath Biswas	Lifer	03 years 10 months 17 days	69 years	S.T. 4(3)08, Ld. ASJ, FTC-4, Barasat u/s- 307/302 IPC
10	Anich Mondal s/o Lt. Hekmat Mondal	Lifer	02 years 10 months 01 days	65 years	S.T. VII(11)06, Ld. ASJ, 2 <sup>nd</sup> Court, Krishnagar, u/s- 148/307/302/34 IPC
11	Dinobandhu Sarkar	Lifer	04 years 03 months 28	74 years	S.T. IV(June)07, Ld. ASJ, FTC-1, Kalyani, u/s- 302 IPC

	s/o Lt. Panchanan Sarkar		days		
12	Basudeb Ghosh s/o Lt. Gobardhan Ghosh	Lifer	05 years 03 months 04 days	66 years	S.T. 9(June)08, Ld. ASJ, 1 <sup>st</sup> Court, Krishnagar, u/s- 302/34 IPC
13	Krishnakanta Sikdar s/o Ganesh Sikdar	Lifer	07 years 19 days	67 years	S.T. 57(5)05, Ld. ASJ, FTC-2, Ranaghat, u/s- 302 IPC
14	Krishnakanta Halder s/o Lt. Ram Charan Halder	Lifer	04 years 11 months 15 days	65 years	ST 1(2)07, Ld. ASJ, Bongaon, u/s- 302 IPC
15	Momin Sk. s/o Lt. Patai Sk.	Lifer	02 years 10 months 01 days	71 years	S.T. VII(11)06, Ld. ASJ, 2 <sup>nd</sup> Court, Krishnagar, u/s- 148/307/302/34 IPC
16	Nipendranath Bala s/o Lt. Nibaran Bala	Lifer	11 years 04 months 11 days	81 years	S.T. VI(June)2000, Ld. ASJ, 3 <sup>rd</sup> Court, Nadia, u/s- 302/34 IPC
17	Laltu Ghosh s/o Ananta Ghosh	Lifer	01 year 04 months 28 days	66 years	S.T. VII(4)87, Ld. ASJ, 3 <sup>rd</sup> Court, Krishnagar, u/s- 302/34 IPC
18	Bivash Ch. Debnath @ Patal s/o Lt. Netai Debnath	Lifer	01 year 04 months 19 days	67 years	SC 11(6)86, Ld. ASJ, 1 <sup>st</sup> Court, Nadia

According to the guidelines dated 20.10.1999 circulated by the Commission in case no 233/10/97-98, convicts undergoing the sentence of life imprisonment on reaching the age of 65 years, are eligible to be considered for premature release provided they have served at least 7 years of imprisonment including remission. The benefit is however not available to those of the convicts to whom the provisions of section 433 A of the CrPC apply, or are convicted of the offences of rape, dacoity, terrorist crimes, organised murders etc. Going by these guidelines, sl no. 5, Debu Roy has already become eligible for premature release. The cases of all prisoners above the age of 65 should be examined in the light of the above guidelines to verify if some of them have become eligible for premature release.

#### 4. Staff:

The sanctioned and actual strength of the prison staff are as follows.

G.D. SECTION				
Sl No.	Name of the Post	Staff Strength Sanctioned	Man in Position	Vacancy
1	Superintendent	1	1	0
2	Deputy Superintendent	1	0	1
3	Medical Officer	5	2	3
4	Chief Controller	3	3	0
5	Security Officer	1	1	0

6	Welfare Officer	1	1	0
7	Chief Discipline Officer	1	1	0
8	Discipline Officer	3	2	1
9	Controller/Asst. Controller	10	9	1
10	Pharmacist	2	1	1
11	Radiographer	1	1	0
12	Head Clerk	1	0	1
13	Cashier	1	1	0
14	U.D.C.	4	4	0
15	L.D.C.	4	2	2
16	Jr. Account	1	0	1
17	Task Taker	1	0	1
18	Teacher	2	1	1
19	Chief Head Warder	4	2	2
20	Head Warder	21	21	0
21	Warder	288	206	82
22	Female Warder	13	7	6
23	Sweeper (Group-D)	25	16	7
<b>M.D. SECTION</b>				
Sl No.	Name of the Post	Staff Strength Sanctioned	Man in Position	Vacancy
1	Foreman	1	0	1
2	Factory Overseer	1	1	0
3	Task Taker	2	1	1
4	Jr. Accountant	1	0	1
5	Mill Mechanic	1	0	1
6	Tailor Master	1	0	1
7	Cartman	1	0	1
8	Jr. Instructor Blanket Factory	1	0	1

As would appear from the list, there are gaping vacancies in the ranks of M.O., male and female warders, and sweepers. 7 of the 9 posts sanctioned for the manufacturing sections are also lying vacant. These vacancies must be filled up quickly. Only one post of welfare officer has been sanctioned for this prison. The responsibilities of the welfare officer are enormous. He is supposed to be the main anchor for the redressal of grievances of the prisoners, providing legal aid to them, providing education and recreation facilities to the inmates and at times the welfare of their dependents back home. It is impossible for any welfare officer to take care of more than 500 inmates. Considering its registered capacity, the state government may consider sanctioning at least 4 posts of welfare officers for this Home. Some members of the staff like Sri Pradip Ray, controller, Dr Kalidas Biswas, acting SMO, and Sri Ananda Nandi, task taker are posted in this home for more than 8 years. It may be desirable to shift them to other units.

### 5. Land and Buildings:

No reliable record showing the extent of land held by this Home could be produced by the superintendent. In the official website of Barrackpore sub division the area of the prison land has been shown to be 2009482 sq ft. Large parcels of the prison land are



under encroachment. The prison compound is interspersed with unauthorised constructions, which, besides compromising security, impede free movement of the staff from one point to the other within the prison premises. The state government may take appropriate action to rid the prison premises of these encroachments and for preventing any further encroachment.

ii. The details of barrack accommodation together with the availability of day and night latrines and bathrooms are given at **Annexure - 1** to this report. The three major buildings meant for the accommodation of male prisoners, between themselves have a floor space of 86302 sq feet. At the rate of 40 sq feet for each prisoner, these barracks could accommodate 2157 prisoners. In addition, the 8 blocks of cells could accommodate 158 prisoners and the female ward about a 100 prisoners. Taken together, the accommodation available in the prison meets the requirement of about 2400 prisoners.

At present only 88 cells are available for occupation. The rest require repairs. The jail authorities, besides re-commissioning the 70 unused cells, should find additional accommodation for another 200 inmates so as to provide accommodation for the 2600 prisoners (sanctioned capacity of this Home). I went round some of these barracks and cells. The barracks have been provided with caged ceiling fans and adequate light points. Most cells however were found to be damp & gloomy. Some are lying abandoned. The floors are broken which require immediate repairs. The jail authorities may consider providing tube lights in the cells.

Barrack accommodation is available only for male warders. The state government may provide for a 15 bedded dormitory in the Home premises for the accommodation of the women members of the staff. Of the 109 Qrts of various categories meant for the prison staff, 3 are lying vacant, 5 are occupied by retired/deceased members of the staff, one is used as officers mess, one as female barrack and another as PWD Electric office. The sanctioned strength of staff of this prison is about 500. Residential accommodation is available only for 20% of the staff which is quite unsatisfactory.

## 5. Food:

The scale of diet for prisoners is as follows.

SI No.	Diet	Quantity
1	Morning Meal	100 gms (Chira/Muri/Bread/Chattu)
2	Rice	250 gms
3	Atta	250 gms
4	Dal	100 gms
5	Potato	100 gms
6	Cooking Oil (Mustard Oil)	20 gms + 0.25 gms chatni + 0.3 gms Fish, Meat, Egg & Soybean
7	Turmeric	02 gms + 0.10 gms (Chutney)
8	Coriander	01 gms
9	Jeera	01 gms
10	Velly Gur	25 gms + 15 gms for chatni
11	Onion	10 gms + 0.5 gms for Fish, Meat and Egg
12	Salt	20 gms
13	Vegetable	300 gms

14	Tea	05 gms
15	Sugar	15 gms
16	Milk	250 gms
17	Meat/Fish	75 gms (One day per week)
18	Egg	01 pcs (One day per week)
19	Chatni	25 gms (Tomato, Amra, Jalpai, Green Mango) one day in week
20	Green Chilly	05 gms + 2 gms for chatni 3 gms Fish, Meat, Egg, Soybean
21	Pati Lemon	½ pcs
22	Ginger	01 gms for Fish, Meat, Egg, Soybean, Chatni
23	Garlic	01 gms for Fish, Meat, Egg, Soybean
24	Soybean	25 gms (One day per week)
25	Master Seed	0.10 gms for chatni
26	M. Oil for inunctions	3.63 gms (April to September) 7.25 gms (October to March 0)
27	Coconut Oil	8 gms per day, Female prisoner + Long hair

The prisoners are served Tea and breakfast (Mudi/Bread/Chola) at 0700 hrs in the morning. Lunch is served at 1200 hrs and comprises of Rice, Dal and Mixed Vegetables. Meat/Fish is served once in a week. 01 piece Egg is also served once a week. A cup of Tea is served at 1500 hrs. Dinner which comprises of Roti, Dal, Sabji is served as early as at 1600 hrs. The prisoners keep the food with them and eat it usually after night fall. No other diet is issued after 1600 hrs and until 0700 hrs next morning. To cover this long gap some prisons in the country have introduced the issue of a packet of biscuit to the prisoners prior to bed time. The prison administration may introduce the same in the prisons of the state. Inmates complained that *chapatties* issued for the night meal are often half cooked. They also complained that rice and *chapattis* issued to them is not sufficient to satiate their hunger. In nearby Odisha, 615 gm of cereals are issued to each prisoner per day as compared to 500 gms issued to prisoners in West Bengal. The state govt. may consider enhancing the scale of cereals to at least 600 gms a day. Most prisoners in West Bengal are rice eaters. It may be desirable to issue them rice in both the principal meals except in cases where they opt for *Chapattis*.

The newly constructed kitchen and dining hall for female prisoners is being used as a crafts room and an Anganwadi for pre-school children detained in prison with their parents. This is not in order. The superintendent may find alternative accommodation as required for the Anganwadi and the craft room and free the kitchen and dining room to be used for the intended purpose. In the kitchen for male prisoners, rice after cooking is spread on the floor for drying. This practice must be discontinued. Cane/Bamboo baskets should be used for storing cooked Rice before it is served to the prisoners. The quality of rice cooked for the prisoners leaves much scope for improvement.

#### 6. Clothing and Beddings:

Two pairs of shirts and trousers are issued to each prisoner every six months. A pair of "gamchas" and two bed sheets are also issued. Female prisoners are issued 2 *sarees*, two pieces of blouses and two petticoats in a year. The jail authorities may consider issuing one pillow and a pair of *chapals* to each of the prisoners. In the absence of any cot or raised platform in the barracks, it may be useful to issue a mattress/ground sheet to each of the prisoners. Mosquito nets should be issued to all prisoners

**Health & Hospital:**

There is a sanctioned 100 bedded hospital in the prison. A 10 bedded hospital has also been provided in the female ward. Of the sanctioned posts of 5 MOs, 2 pharmacists and a radiographer for the hospital, the posts of 3 MOs and 1 pharmacist are lying vacant. One M.O., Dr. K.R. Saha has been engaged on contractual basis against one of the vacancies. In addition, one General Surgeon visits the hospital once a week. One radiologist a dental surgeon and an Anaesthetist visit the hospital twice a week. Lady doctor Mrs. Mitra (general surgeon) visits the female ward once a week. There is an X-ray machine. Simple fractures are repaired/plastered in the jail hospital. There is no pathological laboratory. Tests are held in a private clinic (Cross Land Medical Services). No psychiatrist is posted in the prison hospital. Psychiatrists from SEVAK (an NGO) visit the mentally ill patients once a week. This prison has perhaps the largest concentration of mentally ill patients. It is desirable to post a psychiatrist and at least one clinical psychiatrist to this prison to take care of them. The hospital may develop facilities for simple pathological tests.

As on the dates of my visit 49 male and 9 female prisoners were admitted in the hospital. Some of them, like UTP Dharendra Lal Some, UTP Sanjoy Kumar Ghosh ), UTP Manoranjan Poddar, UTP Prabir Das Gupta are admitted in hospital for months together. Their cases may be reviewed by a Board for deciding if they should be sent to better hospitals for further treatment. Bronchial Asthma, HTN, PUS, LRTI, Acute Coronary Syndrome, Arthritis etc are some of the common complaints. 8 other patients are being treated for Tuberculosis in a separate ward. In all 631 indoor patients were treated in the jail hospital during the year 2010-11. During the same period 17737 patients were treated in the outdoor. The corresponding figures for the period from January 2010 to 20.06.2011 are 432 and 6986 respectively. The number of prisoners reporting for treatment in the outdoor appears to be unreasonably high. In an average each prisoner has reported 10 times a year at the outdoor.

**ii. Mentally ill Prisoners:**

The superintendent submitted a list of 34 mentally ill prisoners presently detained in this jail. 5 of them are convicts and the rest are UTPs.

Sl No	REG. NO. & D/A	NAME	Father's Name	Mental Treatment receive from Sevac/Pavlov	Case Reference	U/S	Committing/ Trial Court	Remarks
1	30.04.79	Satya Pal (UTP)	Rampada Pal	Sevac + Pavlov	S.T.134/80 Khanakul P.S. Case No.16 dtd.29.04.79	u/s-302 IPC	Sessions Judge, Hooghly	He is under treatment of PAVLOV Hospital since long, is not fit to stand before Court at present.
2	16.04.93	Sk. Jamaluddin (UTP)	Abdul Rauf	Sevac + Pavlov	S.T.-87/1987	u/s-302 IPC	2nd ASJ, Hooghly	He is under treatment of PAVLOV Hospital since 2008, not able to

								stand before Court at present.
3	18.01.94	Rabindra Nath Mollick (UTP)	Nakula Ch. Mollick	Sevac + Pavlov	S.C. No.9/95, GR 20/94	u/s-326/304 IPC	A.D.J.M., 4 <sup>th</sup> Court, BST	He is under treatment of PAVLOV Hospital and Barasat Dist. Hospital.
4	380/01 10.08.92	Biswanath Singh Sardar @ Chiranjib (UTP)	Amullyo Singh Sardar	Sevac + Pavlov	Khatra P.S. Case No. 58(8)92 SC-18 (6)/95	u/s-302 IPC	SJ, Bakura	He is under treatment of PAVLOV Hospital since long.
5	2390/02 30.06.02	Srikanta Gain (UTP)	Lt. Rabindra Gain	Pavlov	A. Nagar P.S. case no. 100(6)/02 ST No.02(3)/03	u/s-325 /304 IPC	A.D.J, F.T.2, BST	He is under treatment of PAVLOV Hospital for 04 years and not able to stand before Court at present.
6	1015/98 13.08.98	Sunil Bairagi (UTP)	Sudhir Bairagi	Sevac + Pavlov	SC No. 10(08)/98	u/s-304 IPC	A.D.J, F.T.C-2, BST	Under Treatment of Psychiatrist (SEVAC) of Dum Dum Central Correctional Hospital.
7	4233/04 08.08.04	Tuhin Pattanayak (UTP)	Kishori Sujya Pattanayak	Sevac + Pavlov	BST P.S. case no.507 dt.07.08.04	u/s-304 IPC	A.D.J, F.T.C-5, BST	Under Treatment of Psychiatrist (SEVAC) of Dum Dum Central Correctional Hospital.
8	6559/06 18.09.06	Ram Bhadra (Con.)	Haredra Bhadra	Sevac	Habra P.S. case no.237 dt.27.09.06 ST No.2(5)/07	u/s-325 /3048 IPC	A.D.J, F.T.C-3, BST	Under Treatment of Psychiatrist (SEVAC) of Dum Dum Central Correctional Hospital.
9	03.05.05	Prabir Dasgupta (UTP)	Surja Kanta Dasgupta	Sevac + Pavlov	BDN(N) P.S. case no. 79(4)05	u/s-302/120B IPC	A.D.J, 3 <sup>rd</sup> Court, Barasat	Under Treatment of PAVLOV and BIN.
10	13.05.80	Dipak Joshi (UTP)	Champak Joshi	Sevac + Pavlov	ST No. 31/81	u/s-302 IPC	A.S.J., Darjeeling	Under Treatment of PAVLOV Hospital and SEVAC and

								able to stand before Court.
11	5961/06 02.09.06	Sunil Biswas (Con.)	Lt. Kailash Biswas	Sevac + Pavlov	Bagdah P.S. case no.152 dt.14.08.06 GR case no.671/06	u/s-302/201 IPC	ACJM, BDN	---
12	5657/A	Harun Sardar (Con.)	Hemayet Ali Sardar	SEVAC	S.T. 1(3)99	u/s-302 IPC	ADSJ 4 <sup>th</sup> Court, BST	Under Treatment of Psychiatrist (SEVAC) of Dum Dum Central Correctional Hospital since long and at present he is admitted in R.G. Kar Medical College & Hospital for infective Hepatitis.
13	2168/09 15.07.09	Sadhan Biswas (UTP)	Sudhir Biswas	SEVAC	B. Hat, P.S. case no.286 dt.06.07.09	u/s-302 IPC	ACJM, B. Hat	Under Treatment of PAVLOV and SEVAC.
14	2114/10 08.07.10	Biswajit Biswas (UTP)	Lt. Sanat Biswas		Bongaon, P.S. case no.187/10 dt.05.07.10	u/s-379 IPC	ACJM, BNG	Under Treatment of SEVAC.
15	2895/10 09.09.10	Narattama Santra (UTP)	Balaram Santra	Pavlov	Hanskhali P.S. case no.182 dt.22.05.10	u/s-325/308/34 IPC	ACJM, Ranaghat	Under Treatment of PAVLOV and Bangur Institute of Neurology.
16	471/11 11.02.11	Ashim Kumar Roy (UTP)	Haripad a Roy	Sevac	Haringhata P.S. case no.51/11 dt.07.02.11	u/s-302/34 IPC	ACJM, Kalyani	Under Treatment of SEVAC since admission.
17	1745/11 01.05.11	Prosenjit Khanra (UTP)	Sukumara Khanra	Sevac	New Town P.S. case no.106/11 dt.22.03.11	u/s-399 / 402 IPC	CJM, Barasat	Under Treatment of SEVAC.
18	6589/A/ 11	Harkat Ali Lal Mia Molla (UTP)	Ali Haider Molla	Sevac				Under Treatment of SEVAC.
19	5353/A/ 09 05.09.09	Dipjyoti Dhar (Con.)	Debpyoti Dhar	Pavlov	ST 55(7)07, SC 11(5)07	u/s-302 IPC	ADSJ, FTC-3, BKP	Under Treatment of PAVLOV and SEVAC.
20	10791/0	Sona Bar	Madan	Sevac	BDN P.S.	u/s-	ACJM, BDN	Under

	28.09.10	(UTP)	Bar		case no.36 dt.08.03.97	326 / 307 IPC		Treatment of SEVAC.
21	3175/09 08.10.09	Chandreswar Mondal (UTP)	Bansraj Mondal	Sevac	New Town P.S. case no.208/09 dt.08.10.09	u/s- 399/ 402 IPC	CJM, BST	Under Treatment of SEVAC.
22	1201/A	Bhagabati Singh (UTP)	Lt. Laxman Singh	Pavlov		u/s- 302 IPC	Sessions Judge, City Sessions Court	Under Treatment of PAVLOV for last 03 years.
23	1331/11 27.03.11	Suman Bhowmik (UTP)	Ramen Bhowmik	Sevac	Khardah P.S. case no.172 dt.19.03.11	u/s- 399/ 402 IPC & 25(1) (a)A Act	ACJM, BKP	Under Treatment of SEVAC since admission.
24	1667/11 18.04.11	Mrityunjoy Biswas (UTP)	Gopal Biswas	Sevac	Gaighata P.S. case no.51/11 dt.07.02.11	u/s- 302 IPC	ACJM, Bongaon	Under Treatment of SEVAC since admission.
25	4781/07 11.08.07	Ananda Mondal (UTP)	Bimal Mondal	Sevac	GR-100/06	u/s 498 A/ 326/ 307/3 02/34 IPC	CJM, BST	Under Treatment of SEVAC since admission.
26	1892/11 13.06.11	Laltu Shil (UTP)	Balai Shil	Sevac	BST P.S. case no. 362 dt.28.02.11	u/s- 379 IPC	CJM, BST	Under Treatment of SEVAC since admission.
27	1137/11 17.03.11	Hari Mondal (UTP)	Mahendra Mondal	Sevac	Dum Dum P.S. case no.96 dt.14.03.11	u/s- 302 IPC	ACJM, BKP	Under Treatment of SEVAC since admission.
28	1364/11 29.03.11	Md. Sajjad (UTP)	Lt. Julkar	Sevac	L. Town P.S. case no.76 dt.28.03.11	u/s- 9 (b) (11) I.E. Act	ACJM, BDN	Under Treatment of SEVAC since admission.
29	787/11 27.02.11	Asgar Ali (UTP)	Md. Ismail	Sevac	Baranagar P.S. case no.71 dt.19.02.11	u/s- 498 A /32 3/ 307 /34 IPC	ACJM, BKP	Under Treatment of SEVAC since admission.
30	5661/A	Barun Ghosh	Moni Mohon	Sevac	Jagatdal P.S. case	u/s- 326/	ADSJ, FTC- 5, BKP	Under Treatment of

		(Con.)	Ghosh		no.259 dt.05.08.07	307/ 506 IPC		SEVAC since admission.
31	2321/09 23.07.09	Chhya Gon (UTP)	D/o Lt. Bidhu Bhusan Gon	Sevac	B. Hat P.S. case no.208 dt.27.05.09	u/s- 302 IPC	ACJM, B. Hat	Under Treatment of SEVAC since admission.
32	2341/09	Sandhya Mondal	W/o Kanjilal Mondal	Sevac	Ashok Nagar P.S. case no.228 dt.03.08.08	u/s- 302 IPC	ASJ FTC-4, BST	Under Treatment of PAVLOV and SEVAC.
33	446/11 09.02.11	Rekha Nandi (UTP)	W/o Tarapad a Nandi	Sevac	Bongaon P.S. case no.01/08 dt.01.01.08	u/s- 14A( a)(b) F Act	ACJM, Bongaon	Under Treatment of SEVAC since admission.
34	377/10 07.10.06	Rupa Khaton (UTP)	D/o Lt. Asan Ali Gazi	Sevac	Dum Dum P.S. case no. 180 dt.11.08.06	u/s- 302 IPC	ADJ FTC-5, BKP	Under Treatment of PAVLOV and SEVAC.

Most of the UTPs are unfit to stand trial in the near future. 5 of them are languishing in the prison for more than a decade. One of them, Satya Pal (Sl. No.1) is awaiting trial for more than 32 years. Dipak Joshi (sl no 10) is detained for 30 years. Sk. Jamalluddin, Rabindra Nath Mollick and Biswanath Singh (Sl. 2, 3 and 4) are all detained for more than 15 years. The state government may initiate action for their release on bail as is provided for in section 330 of the CrPc and arrange for their safe keep and treatment in a more congenial atmosphere. In appropriate cases the state government may consider withdrawing the cases pending against them.

The prolonged detention of Sayta Pal and other mentally ill persons in this prison pending trial/rehabilitation is being dealt in the Commission's case file no. 241/25/2004-2005/FC. I had gone into this matter in some detail and submitted a report to the Commission under my letter no. DS/Spl/Rpt/NHRC/06/09-09 Dt 19.09.09, suggesting steps that could be taken for the early release of Satyapal and 6 other prisoners namely Bimal Das, Deepak Joshi, Arunav Majumdar, Ashim Bhattacharya, Sashadhar Mandal and Liaqut Sk, I had also met the Principal Home Secretary and ADG Prisons on 12.08.2010, at Writers Building urging them to initiate immediate action for the release of these prisoners. Following the Commission's intervention, two of them i.e. Arunava Majumdar and Ashim Bhattacharjee who had been languishing in prison even after completing their sentence, have been made over to the Brothers-in-Charge, Missionaries of Charity Brothers, Roy Gate, P.O. - Palashi, Kanchrapara on 12/04/2011.

Sri Bimal Das died in custody on 25.09.09. Convicts Sashadhar Mandal and Liaqut Sk have been released on 10.02.11, after suffering more than 25 years of imprisonment. UTP Satya Pal and Dipak Joshi continue to languish in prison. ADG Correctional Services, West Bengal had written to the Home Secretary, West Bengal on 01.03.2011, requesting him to direct District Magistrate, Hooghly to withdraw the case against him on the ground that the prisoner has already spent 30 years in prison without trial, and is not yet fit to face trial. It is not known if any follow up action has been taken by the Home Secretary on the above proposal. The state government must take immediate action for the release of Satya Pal and Dipak Joshi.

### iii. Custodial Deaths:

Between 2006 and 2010, 48 prisoners have died in custody. 14 of these cases have been closed after due scrutiny by the Commission. The status of the remaining cases is reproduced below. The deaths of UTP Nazimulla Mollah (sl. 1/2006), Sri Sanjay Kumar Biswas (sl. 2/2007), Bikash Bairagi (sl. 4/2007), Sk. Ramjan (sl. 4/2008), Sri Surendra Yadav (sl. 10/2008) and Sri Ripon Mondal (sl. 12/2008) are of particular concern. These prisoners were very young (between 18 to 35 years old). Most of them died within two/three months of their admission. Some died within a few days of their admission. The most disturbing case relate to the death of prisoner Sanjay Kumar Biswas. This young man of 20 was a Bangladeshi National. He had completed his sentence on 17.09.2007. He could not be freed from prison due to delay in the completion of formalities required for his repatriation to Bangladesh. He died on 26.11.2007 in custody. The circumstances of the death of UTP Bimal Das (sl 6/09) are no less pathetic. Bimal Das was a mentally ill person and had been in detention since 8<sup>TH</sup> September 1978. After waiting 31 long years, for trial against him to begin, he died in custody. Had the jail administration been a little more sensitive, he could have been released on bail under the provisions of sec 330 of the CrPc. The Commission may take these factors into consideration at the time of final disposal of these cases. On his part the superintendent must ensure that the pending MERs and other documents are sent to the commission without further delay.

Sl No.	Name & Father's Name	Age as on date	Date & Place of Death	Date of Information to the NHRC & Case No. of NHRC	Yet not received
<b>Year - 2006</b>					
1	UTP. Nazimullah Mollah s/o Md. Suzauddin Mollah	35 Years	17.04.2006 at Jail Hospital	1663/1(11)/RB dtd- 17.04.06 Case No. Not available	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death
2	Con. Rasik Mondal s/o Lt. Rupchand Mondal	86 Years	08.11.06 at Jail Hospital	5529/1(9)/RB dtd.08.11.06 Case No. 480/25/2006-07-CD	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death
3	UTP. Md. Hossain Bin s/o Lt. Mustan Marican (Singapore)	62 Years	07.05.06 at R.G. Kar M.C.H.	2027/1(11)/RB dtd.07.05.06 Case No. 137/25/2006-07-CD	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death
4	UTP. Jagadish Chowdhury s/o Lt. Babulal Chowdhury	70 Years	27.03.06 on the way of the S.S.K.M.	1315/1(11) RB dtd.27.03.06 Case No. 7/25/2006-07-CD	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death
<b>Year - 2007</b>					
1	UTP. Pradip Das s/o Nirapada Das	25 Years	26.02.07 at R.G. Kar M.C.H.	1043/1(13)/RB dtd- 26.02.07 Case No. Not available	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death



2	<b>BD RP.</b> Sanjoy Kr. Biswas s/o Gobinda Kr. Biswas	20 Years	26.11.07 at R.G. Kar M.C.H.	7243/1(11) RB dtd.26.11.07 Case No. 870/25/15/07- 08 JCD Sentence completed on 17.09.2007	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death
3	<b>Con.</b> Bhaba Ranjan Halder s/o Lt. Sashi Bhusan Halder	62 Years	17.11.07 at D.D.C.C.H.	7076/1(8) RB Dtd.17.11.07 Case No. 801/25/05/07- 08 JCD	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death
4	<b>UTP.</b> Bikash Bairagi s/o Arabinda Bairagi	24 Years	06.03.07 at B.I.N. Hospital	1171/1(14) RB Dtd.06.03.07 Case No. 891/25/06-07 CD(M-5)	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death
5	<b>Con.</b> Satya Narayan Shaw s/o Ram Ch. Shaw	50 Years	04.11.07 at R.G. Kar M.C.H.	6890/1(10) RB Dtd.04.11.07 Case No. 741/25/05/07- 08 JCD	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death
<b>Year - 2008</b>					
1	<b>(UTP)</b> Samir Chatterjee s/o Anil Ch. Chatterjee	50 Years	03.01.08 at R.G. Kar M.C.H.	7892/1(12)/ RB Dtd.03.01.08 Case No.919/25/5/07-08- JCD (Grp-II)	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death
2	<b>(BD UTP)</b> Bhupen Mirdha s/o Mahananda Mirghal	--	19.02.08 at R.G. Kar M.C.H.	884/1(11)/RB Dtd.20.02.08 Case No.1014/25/5/07- 08-JCD (Grp-II)	Post Mortem Report, Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death.
3	<b>(Convict)</b> Jaiprakash Jaiswal s/o Asrafi Jaiswal	40 years	30.03.08 at R.G. Kar M.C.H.	1689/1(10)/RB Dtd.30.03.08	Post Mortem Report, Viscera Report (F.S.L.)
4	<b>(UTP)</b> Sk. Ramjan s/o Sk. Aziz	20 Years	12.04.08 at R.G. Kar M.C.H.	2050/1(9)/RB Dtd.12.04.08 Case No.83/25/5/08-09- JCD (Grp-II)	Post Mortem Report, Magisterial Enquiry Report, Viscera Report (F.S.L.)
5	<b>(BD RP)</b> Jahangir Sk. s/o Lt. Kasem Sk.	46 Years	14.04.08 R.G. Kar M.C.H.	2064/1(9)/RB Dtd.14.04.08 Case No.62/25/15/08-09- JCD (Grp-II)	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death.
6	<b>(BD UTP)</b> Sasadhar Mondal s/o Lt. Chandi Charan Mondal	62 Years	27.04.08 at Jail Hospital	2424/1(8)/RB Dtd.27.04.08 Case No.103/25/5/08-09- JCD (Grp-II)	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death.
7	<b>(BD UTP)</b>	50	29.04.08	2485/1(9)/RB	Magisterial Enquiry Report,

	Ajjul Mondal s/o Lt. Kalimuddin Mondal	Years	at N.R.S.M. C.H.	Dtd.29.04.08 Case No.101/25/5/08-09- JCD (Grp-II)	Viscera Report (F.S.L.), final opinion with regard to cause of death.
8	<b>(Convict)</b> Niranjan Mondal @ Nirod s/o Nilakantha Mondal	47 Years	03.05.08 at Jail Hospital	2561/1(8)/RB Dtd.03.05.08 Case No.105/25/5/08-09- JCD (Grp-II)	Magisterial Enquiry Report
9	<b>(Convict)</b> Moni Das s/o Bhakta Das	50 Years	18.05.08 R.G. Kar M.C.H.	2921/1(9)/RB Dtd.18.05.08 Case No.151/25/5/08-09- JCD (Grp-II)	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death.
10	<b>(UTP)</b> Surendra Yadav s/o Ram Ch. Yadav	30 Years	23.05.08 at Jail Hospital	3065/1(9)/RB dtd.23.05.08 Case No.150/25/5/08-09- JCD (Grp-II)	Viscera Report (F.S.L.), final opinion with regard to cause of death.
11	<b>(UTP)</b> Renu Pada Paramanick s/o Lt. Pulin Bihari Paramanick	50 Years	07.09.08 at R.G. Kar M.C.H.	5586/1(12)/RB Dtd.07.09.08 Case No.478/25/5/08-09- JCD/UC/M-5	Viscera Report (F.S.L.)
12	<b>(BD UTP)</b> Ripon Mondal s/o - Usuf Mondal	18 Years	23.09.08 at N.R.S.M. C.H	6030/1(10)/RB dtd. 24.09.08 Case No.530/25/15/08- 08-JCD(Grp-II)	Nil
13	<b>(Convict)</b> Jammat Ali Gazi s/o Afiluddin Gazi	70 Years	30.10.08 at Jail Hospital	6641/1(9)/RB dtd.31.10.08 Case No.640/25/5/08-09- JCD (Grp-II)	Viscera Report (F.S.L.), final opinion with regard to cause of death.
14	<b>(UTP)</b> Babulal Biswas s/o Ramesh Ch. Biswas	40 Years	12.11.08 at M.C.H., Kolkata	7062/1(9)/RB Dtd.12.11.08 Case No.680/25/5/08-09- JCD	Post Mortem Report, Video Cassette Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death.

## Year - 2009

1	<b>(UTP)</b> Md. Salim @ Jalaluddin @ Shukla s/o - Sukur Md. @ Abdul Hanif	56 Years	12.02.09 at Jail Hospital	931/1(8)/RB dtd.12.02.09 Case No.1054/25/5/08- 09-JCD (Grp-II)	Nil
2	(UTP) Prasanta Das @ Bubai s/o Kalipada Das	34 Years	07.03.09 at Jail Hospital (Suicidal)	1444/1(9)/RB Dtd.07.03.09 Case No.1138/25/5/2010/JCD (Grp-II)	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death.

3	<b>(Convict)</b> Dulal Mondal s/o Priyanath Mondal	85 Years	17.04.09 R.G. Kar M.C.H.	2383/1(10)/RB Dtd.18.04.09 Case No.59/25/5/09-10/JCD (Grp-II)	Post Mortem Report, Viscera Report (F.S.L.)
4	<b>(UTP)</b> Sindhi @ Israil @ Iqbal s/o Lt. Sk. Ismail	56 Years	06.07.09 R.G. Kar M.C.H.	6899/1(9)/RB Dtd.06.07.09 Case No.251/25/15/09-10/JCD(Grp-II)	Viscera Report (F.S.L.)
5	<b>(UTP)</b> Banwari Prasad Singh @ Bangali Babu s/o Lt. Kakshman Singh	65 years	04.08.09 R.G. Kar M.C.H.	7573/1(10)/RB Dtd.04.08.09 Case No.349/25/5/09-10/JCD	Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death.
6	<b>(UTP)</b> Bimal Das s/o Jatin @ Jiten Das	60 Years	25.09.09 R.G. Kar M.C.H.	9546/1(08)/RB Dtd.25.09.09 Case No.477/25/5/09-10/ JCD/UC/M-5	Magisterial Enquiry Report
<b>Year - 2010</b>					
1	<b>(UTP)</b> Asish Mondal s/o Lt. Ramesh Mondal	32 Years	30.01.20 10 R.G. Kar M.C.H.	598/1(7)/RB Dtd.30.01.10 Case No.93/25/5/2010-JCD/UC/M-5	Magisterial Enquiry Report
2	<b>(BD UTP)</b> Baharul Islam s/o Arsed Molla	--	07.08.20 10 R.G. Kar M.C.H.	4781/1(9)/RB Dtd.07.08.10 Case No.695/25/5/2010-JCD/UC/M-5	Magisterial Enquiry Report
3	<b>(UTP)</b> Nakula Majumder s/o Lt. Surendranath Majumder	92 Years	11.08.20 10 R.G. Kar M.C.H.	4911/1(9)/RB Dtd.12.08.10 Case No.713/25/5/2010-JCD/UC/M-5	Magisterial Enquiry Report
4	<b>(UTP)</b> Biswajit Debnath s/o Madhusudan Debnath	38 Years	24.08.20 10 R.G. Kar M.C.H.	5221/1(9)/RB Dtd.25.08.10 Case No.762/25/5/2010-JCD	Magisterial Enquiry Report
5	<b>(UTP)</b> Binoy Dutta s/o Anil Dutta	50 Years	01.09.20 10 R.G. Kar M.C.H.	5405/1(9)/RB Dtd.01.09.10 Case No.826/25/5/2010-JCD/UC/M-5	Magisterial Enquiry Report
6	<b>(Convict)</b> Prosanta	30 Years	12.11.20 10 at	7722/1(11)/RB Dtd.12.11.10	Magisterial Enquiry Report, Viscera Report (F.S.L.), final

	Mali s/o Jhantu Mali		Dum Dum Central Corrl. Home	Case No.1056/25/15/2010- JCD	opinion with regard to cause of death.
7	(UTP) Ram Prosad Shaw s/o Lt. Ram Charan Shaw	60 Years	16.11.20 10 at S.S.K.M. Hospital	7781/1(11)/RB Dtd.16.11.10 Case No.1052/25/5/2010- JCD/UC/M-5	Post Mortem Report, Video Cassette Magisterial Enquiry Report, Viscera Report (F.S.L.), final opinion with regard to cause of death.

### 8. Sanitation:

The number of latrines, including night latrines for the male prisoners (other than prisoners in cells) is only 160. The toilet prisoners ratio is less than 1:14, which is rather low. The number of night latrines is quite inadequate. In some barracks, only one night latrine is available for about 50 prisoners.

The drains in the prison are open and require to be covered early. Water is supplied thrice a day. The prisoners store water in "Chaubachas" (brick and cement reservoirs), which is used for bathing as also for drinking. Water has high iron content. There is no provision for filters in the barracks. Prisoners have to take bath in open platforms. Storing arrangement is not available in barrack no.1. Prisoners complained that except for 50 gms of soap no cleaning material is issued to them. They are not issued any detergent powder for washing their clothes or mustard oil for inunction. Tooth brushes are also not issued.

### 9. Education:

The Welfare Officer informed that there are 172 illiterate prisoners in this Home. 102 of them are covered by Adult Literacy Programme. Efforts should be made to cover the rest. One of the two sanctioned posts of teachers is lying vacant which should be filled up early. 26 prisoners are preparing to appear in the school final examination 2012, 08 in the higher secondary examination and 2 in B.A examination. Not a single prisoner had however appeared in these examination in the year 2011. One prisoner is doing a course in Journalism and Mass Communication under Sikkim Manipal University. There is a library for the use of the inmates.

### 10. Recreation and Welfare:

Arrangement for outdoor games like football and cricket are available. Facilities for indoor games like Ludu, Carom, Chess and Playing Cards are also available. TV sets have been provided to the wards. A few of them are out of order. Cable connection is not available. During IPL and the World Cup, cable services were provided for watching the matches. Inmates requested for issue of Carom Boards to each of the barracks. Musical programmes are periodically organised. Films are shown once a week in the prison auditorium.

The jail authorities claim to have provided stipend to meritorious children of prisoners, studying in various schools and colleges of the state at the rate of Rs 2000/ a year per student in the High schools and Rs 5000/ a year for those in colleges. So far this benefit

has been provided to 17 such students. Female prisoners have been trained to make jute bags and handicrafts.

### 11. Leave and Parole:

It was shocking to find that 30 days' parole has been granted to only one prisoner in the last 5 years. During the same period only 275 prisoners have been granted short leave for 6 hours. There are around 700 convicts in this prison. From these figures it would follow that each prisoner will have to wait for more than 12 years to get one such short leave. The state government must ensure that parole and leave are liberally granted to the prisoners as provided for in the West Bengal Correctional Services Act 1992.

### 12. Interview:

Interviews with relatives and friends are still held across netted windows. The time permitted for each interview is only 2 minutes which may be enhanced to at least 5 minutes. The jail authorities must develop a proper Interview Hall, with proper sitting arrangement for the purpose of interview.

It is however gratifying to note that a telephone booth has been installed inside the prison premises for the use of prisoners. Prisoners are permitted to make a maximum of four calls to their home, every week on payment. They are also free to write letters home.

### 13. Premature Release:

The list of life convicts, who have already served more than 14 years of actual imprisonment, is reproduced below.

Sl No.	Name	Age as on date	Address	Case Reference along with sections under which convicted	Sentencing Court	Actual Sentence served as on date 31.05.11
1	Tarak Basak (4292/A) s/o- Madhab Basak	52 years	23/1, Canel East Road, P.S. Manikatala, Kolkata-67	ST-07(5)84, u/s - 302/34 IPC	Ld. Addl. Sess. Judge, 9 <sup>th</sup> Court, Alipore	26 years 08 months 17 days
2	Tarak Chowdhury (1276/A) s/o Biswanath Chowdhury	55 years	Kumarsingh Path, P.S. Khardah, North 24 Pgs.	S.T.4(4)84, u/s - 302 IPC	Ld. 5 <sup>th</sup> Addl. Sess. Judge. Alipore	26 years 09 months 07 days
3	Gopal Pakhira (1233/A) s/o Panchkari Pakhira	57 years	Dhakhin Bari, P.S. Domjur, Howrah	S.T. XV(1)82, u/s - 396 IPC	Ld. Addl. Sess. Judge, 3 <sup>rd</sup> Court, Howrah	29 years 14 days
4	Asish Kundu (8626/A) s/o Lt. Barendranath Kundu	53 years	13, Piyari Mohan Pal Lane, P.S. Jorasanko, Kol-7	S.C. 08/88, u/s - 302/34 IPC	Ld. Sess. Judge Bench XIII, City Sess. Court, Kol.	24 years 03 months 29 days

5	Kailash Gupta (8613/A) s/o Lt. Badri Prasad Gupta	55 years	16B, Rupchand Mukherjee Lane, P.S. Bhabanipur, Kol- 25	S.T.01(6)83, u/s - 302/201 IPC	Ld. Addl. Sess. Judge, 2 <sup>nd</sup> Court, Alipore	26 years 01 month 19 days
6	Hedayat Islam Mondal (1655/A) s/o Noor Islam Mondal	50 years	183, Andul Road, P.S. Shibpur, Howrah	S.T. XX(4)86, u/s 120B & 302/34 IPC	Ld. Addl. Sess. Judge, 2 <sup>nd</sup> Court, Howrah	21 years 07 months 24 days
7	Ramchandra Mondal (8649/A) s/o Lt. Sudhira Chandra Mondal	57 years	Rangila Bandh, P.S. Usthi, South 24 Pgs.	S.T.07(4)86, u/s - 302 IPC	Ld. Addl. Dist. & Sess. Judge, 14 <sup>th</sup> Court, Alipore	24 years 03 months 24 days
8	Probir Guha (2609/A) s/o Sudhangshu Kumar Basu	52 years	Sultanpur, P.S. Jagacha, Howrah	S.T. XIII(4)86, u/s - 302/34 IPC	Ld. 1 <sup>st</sup> Addl. Sess. Judge, Howrah	24 years 04 months 22 days
9	Samir Ojha (8620/A) s/o Gopal Ojha	51 years	26, Pottary Road, P.S. Eantally, Kol-15	S.T.2(6)82, u/s - 302/34 IPC	Ld. Addl. Dist. & Sess. Judge, 5 <sup>th</sup> Court, Alipore	22 years 07 months
10	Ram Swarup Joshi (155/A) s/o Madan Lal Joshi	55 years	Ramgarh, Dist-Sikar, Rajasthan	S.T. 35/90, u/s - 302/34 IPC	Ld. Addl. Dist. & Sess. Judge, 10 <sup>th</sup> Court, Alipore	21 years 10 months
11	Basudev Polley (1923/A) s/o Kanai Ch. Polley	50 years	Ratanpota, P.S. Amta, Dist-Howrah	S.T. IX(Jan)90, u/s - 302/34 IPC	Ld. Addl. Sess. Judge, (1 <sup>st</sup> ) Court, Howrah	19 years 04 months 04 days
12	Majhi @ Rabindranath Majhi (8703/A) s/o Lt. Radhanath Majhi	58 years	29, Jeliapara Lane, P.S. Muchipara, Kol-12	S.T. - 01(June)89, u/s - 428 CrPC, 302/398 IPC	Ld. Judge Bench VII, City Sess. Court, Kol.	21 years 08 months 09 days
13	Bhagabati Prasad Singh (1703/A) s/o Lt. Laxman Singh	60 years	Birpur, P.S. Maniram, Dist-Gorakhpur, U.P	S.T. - 01(Nov)86, u/s - 302 IPC	Ld. Judge, City Civil & Sess. Court, Kolkata	24 years 04 months 22 days
14	Raghunath Pal (9860/A) s/o Lt. Daulat Pal	75 years	6 No. Nitya Dhan Mukherjee Road, P.S. Howrah, Dist-Howrah	S.T. IV (April)95, u/s - 302 IPC	Ld. Addl. Judge, 1 <sup>st</sup> Court, Howrah	15 years 08 months 04 days
15	Smt. Radharani @	82 years	Vill- Bosebagan,	S.T. No.5(2)92, u/s 302/498	Ld. Addl. Dist. Sess. Judge,	17 years 01 month 16 days

	Tulu Bose (5381/A) w/o Krishna Gopal Bose		Bankim Pally, Madhyamgr am, P.S. Barasat, North 24 Pgs.	IPC	3 <sup>rd</sup> Court, Barasat	
16	Rita Mondal (5802/A) d/o Gopal Mondal	41 years	123/2, A.P.C. Road, Kolkata-6	S.T. 1 of March/96 u/s - 302 IPC	Ld. Judge 3 <sup>rd</sup> Bench City Civil & Sess. Court, Kolkata	16 years 03 months 28 days
17	Prasanta @ Bapi Ghosh (3626/A) s/o Lt. Haran Ghosh	45 years	A/13. Ramakrish na Pally, (Opp. Bidhana Market), Taki Road, Barasat	S.T. No. 1(5)95 u/s - 302 IPC	Ld. Addl. Sess. Judge, 1 <sup>st</sup> Court, Barasat	15 years 08 months 17 days
18	Kishori Lal Jaiswal (8895/A) s/o Muni Lal Jaiswal	54 years	Sakrail, Dargatala, Howrah	S.T. IV(4)92 u/s - 302 IPC	Ld. 3 <sup>rd</sup> Addl. Sess. Judge, Howrah	16 years 09 months 16 days
19	Amar Bhowmick (4093/A) s/o Harendranat h Bhowmick	49 years	Swarakpur, Chakdah, Nadia	S.T.No.1 of Feb-82 u/s - 302 IPC	Ld. Sessions Judge, Nadia	18 years 03 months 14 days
20	Pranab Chakraborty (4378/A) s/o Lt. Sudhendu Chakraborty	50 years	1161/6, Kaiyangarh , Habra. North 24 Pgs	S.T.No.2(4)97 u/s - 302 IPC	Ld. Addl. Dist. & Sess. Judge, 4 <sup>th</sup> Court, Barasat	14 years 08 months 10 days
21	Ranjit Mondal @ Anil (4024/A) s/o Dhiren Mondal	36 years	Ahdalpur, Barasat, North 24 Pgs.	S.T.No.4(9)94 u/s - 302/34/201 IPC	Ld. Addl. Sess. & Dist. Judge, 3 <sup>rd</sup> Court, Barasat	17 years 04 months 08 days
22	Md. Sabir (6100/A) s/o Lt. Md. Sharif	42 years	12/4, Patwar Bagan, Cal- 9 & 17, Dihj Serampore Road, Cal- 14, P.S. Beniapukur	S.T.No.3(8)97 u/s - 498A/302/201 IPC	Ld. Addl. Dist. Judge, Alipore	14 year 11 months 16 days
23	Alauddin Sk. (8640/A) s/o Lt. Ramjan Sk.	51 years	Kashimnagar Raninagar, Murshidabad	S.T. No.29/82 u/s - 302/34 IPC	Ld. 1 <sup>st</sup> Addl. Sess. Court, Murshidabd	19 years 02 months 04 days
24	Md. Karnal (1291/A) s/o Md. Kailu	47 years	69, Sikim Lane, P.S. Howrah, Howrah	S.T. 2 of Nov- 89 u/s - 302 IPC	Ld. Judge 2 <sup>nd</sup> Bench, City Civil & Sess. Court, Kol.	23 years 03 months 02 days

25	Astam Mondal (8625/A) s/o Lt. Janaki Prasad Mondal	48 years	Vill- Ratanpota, P.S. Amta, Dist- Howrah	S.T. No.IX(Jan)90 u/s - 302/34 IPC	Ld. 1 <sup>st</sup> Addl. Sess. Judge, Howrah	19 years 04 months 04 days
26	Jagdish Yadav (9203/A) s/o Baldev Yadav	42 years	1, Sarat Bose Road, P.S. Bhowanipur, Kol-20	S.T.18(12)92 u/s - 302/120B/394 IPC	Ld. Addl. Sess. Judge, 6 <sup>th</sup> Court, Alipore	18 years 06 months 05 days
27	Asgar @ Asraf Ali s/o Lt. Sayad Ali	67 years	Eksara, P.S. Lilua, Howrah	S.T. No. 63/91 u/s 396 IPC, 25& 27 Arms Act.	Ld. Sess. Judge, Mayurbhanj	18 years 01 month 14 days
28	Biswanath Bhowmik @ Bura (3253/A) s/o Kesto Prasanna Bhowmik	49 years	2, Panchanan atala Lane, Kolkata-12	S.T.10/89 u/s - 302/34 IPC	Ld. Sess. Judge, VI City Sess. Kolkata	20 years 03 months 27 days
29	Himangshu Mistri s/o Debendranath Mistri	52 years	Vill- Saguna, Lichutala Colony, P.S. Kalyani, Nadia	S.C. 21(9)95, S.T. 1(2)96 u/s - 302 IPC	Ld. Sess. Judge, Nadia	14 years 04 months 15 days
30	Sukumar Dutta s/o Nila Krishna Dutta	59 years	45/A, Manojendra Dutta Road, Hairjan Basti, P.S. Dum Dum, North 24 Pgs	S.C. 20(3)95, S.T. 3(1)96 u/s - 498A/ 302 IPC	Ld. Addl. Sess. Judge, 2 <sup>nd</sup> Court, North 24 Praganas., Barasat	16 years 02 months 02 days

Fourteen of these 30 prisoners have completed 20 years of actual imprisonment. According to the guidelines issued by the Commission in case no.233/10/97-98, they are eligible to be considered for premature release irrespective of the gravity of the offences committed by them. Some of them like sl no 1, 2, 3 and 5 have completed 25 years of actual imprisonment. Their continued incarceration in prison violates the guidelines issued by the Commission. The state government may consider their immediate release as also the release of all other convicts who have completed 25 years of actual imprisonment including remissions.

#### 14. Prison Industries:

I went round the manufacturing units/workshops of the prison. My observations on their functioning are as follows.



**iv) Tailoring Unit:**

20 prisoners (1 skilled, 18 semi skilled and one unskilled) work in this unit. They stitch staff uniforms, prisoners' kits ,and mosquito nets. They have been paid their wages up to January 2011. They work six days in a week with Sundays off. There is no problem in the supply of raw materials to them.

Convict Chitanya Pramanik presently working in the unit was earlier sent to Berhampore Central Jail for training as an Electrician, for a year. He has not received any wage for the above period. He has been working in the Tailoring Unit of this prison for the last 8/9 months without wages. The superintendent must ensure that he is paid all the arrear dues immediately. He may get in touch with the superintendent Berhampore Correctional Home for the purpose.

**ii) Tin Smith Section:**

12 convicts are working in this unit. They have been paid upto January 2011. There is no problem in the supply of raw material to the unit.

**iii) Carpentry Unit:**

Of the 9 convicts working in this unit, only 1 is treated as skilled. The rest 8 are treated as unskilled worker. Timber for the workshop is received from the contractor. All the 9 convicts should be treated as skilled workers.

**iv) Phenyl Unit:**

Of the 12 convicts working in this unit. Only 1 is treated as skilled. 4 are semi skilled. The rest 7 have joined in the unit 5 months back. But have not been paid any wage. They are engaged in the manufacture of Phenyl and Detergent Powder and for the dyeing of threads.

**v) Dari Section:**

Of the 9 convicts working in this section only 1 is considered skilled, 6 are semi skilled and the rest 2 are treated as unskilled. They have been paid up to January 2011.

**vi) Weaving Section:**

56 convicts are working in this unit. Of them 12 are considered to the skilled, 40 semi skilled and 5 as apprentices. They have all been paid up to January 2011.

**vii) Cultural Unit:**

8 convicts (2 drawn from Berhampur Central Jail, 3 from Midnapore Central Jail and 3 from this prison) constitute what is called a cultural unit. They participate in various cultural programmes. One of them is considered semi skilled and the rest are unskilled. The unit has been raised 3 months back. They have not been paid any wage so far.

Labouring prisoners are paid wages @ Rs 25/ per day for skilled, Rs 21/ for unskilled and Rs 18/ for unskilled workers.

These rates are very low compared to the minimum wages payable to the workmen in West Bengal (Minimum wage for skilled workers in the state has been fixed at Rs 110/ + food per day and for unskilled worker at Rs 102.50+ food). Labouring prisoners should be paid at least to Rs 50/ per diem.

A number of skilled workers are being treated as semi skilled and unskilled labourers and being paid low wages. Those working in the Carpentry, Tin Smith, Phenyl and Weaving sections should be treated as skilled.

In many cases convicts are not being paid wages during the training period. While those doing 'miscellaneous duty', that does not involve hard labour, are being paid wages for all the 7 days in a week, those in the workshops are employed for six days a week in conformity with the Factory Act. There is a case for reviewing the wage structure so that those giving hard labour are paid more.

## **15. Interactions with prisoners:**

### **i. Smt. Jebeda Chitrakar w/o - Salam Mondal**

She was admitted to prison on 19.09.08 for her alleged complicity in Kasba P.S. case no. 271(8)08 u/s-489B/489C/120B IPC. The case is pending trial in the court of Addl. Sessions Judge, First Track Court, Alipore. The post of the Sessions Judge is lying vacant. Not a single witness has been examined in all these three years. Nor is she being granted bail.

### **ii. Smt. Kamalao Dogra w/o - Nandalal Dogra**

She was sentenced to RI for life on 27.02.06. She had filed an appeal petition in the High Court the same year. Though more than five years have gone by, her appeal is not being heard. Her son has also been convicted in the same case and is detained in prison since then.

### **iii. Sufia Begum @ khotaza w/o - Md. Sultan Mia**

She and her daughter (both Bangladeshi Nationals) were sentenced to 2 years SI and Rs.10, 000/- fine each on 10.01.11 in case no. S.C.95 (12)10 u/s-14(A)(B) Foreigners Act. Prays for reduction of the sentence and waiving of the fine.

### **iv. Ruma Akhtar d/o - Late Swapan Mia**

She claims to have been trafficked into India about 3 to 4 months back by one Nikhil, brother of her friend and taken to Bangalore where she was forced into prostitution. She managed to escape and board a Howrah bound train. At Howrah she fell into the hands of a man who handed her over to the police. She was arrested by Barasat Police in case no. 693 dt.21.04.11 u/s-14 Foreigners Act and was admitted to this jail after her production before the Magistrate, the same day. Wants to go back to Bangladesh. Trafficking of Bangladeshi women and children to India and beyond is a known phenomenon. Her complaint may be sent to SP North 24 Praganas who may verify her version of the incident, before submission of charge sheet in Barasat P.S. no. 693 dt.21.04.11. She claims to be 16 years of age though in the FIR her age has been mentioned as 18.

### **v. Smt. Basanti Shil w/o - Late Rabindra Nath Shil**

She was sentenced on 20.04.07 to life imprisonment for her alleged complicity in a case registered u/s-498A/302 IPC. Her appeal is pending in the High Court for the last 4 years without any hearing. She is 75 years old and is visually handicapped. Her son was also sentenced in the above case.

**vi. Smt. Chayarani Biswas w/o- Bakuchand Biswas**

She was arrested on 24.08.07 for her alleged complicity in a case registered under the NDPS. Act. The case against her is pending trial. Of the 11 prosecution witness only one has so far been examined. Requests for bail.

**vii. Sirina Khatun,**

**Chabina Khatun &  
Chitra Mondal**

} All the three are Bangladeshi Nationals.

They were sentenced to six months SI and a fine of Rs.100/- each on 26.03.11. They are due to be released on 25.09.11. In case they fail to pay the fine they will have to suffer imprisonment for 4 more days. In that event they will be due for release on 29.09.11. They request that action for their repatriation be initiated in advance so that they do not have to languish in prison after serving their sentences.

**viii. Sakila Bibi w/o - Sk. Noor Hossain**

She along with her husband and her sons have been languishing in prison for the last 5 years for their alleged complicity in Regent Park P.S. case no. 83(6)06 u/s - 363/366A/372 IPC and Bongaon P.S. case no. 204/07. Trial in these cases are yet to commence. Request for expeditious trial.

**ix. UTP Baby Pal w/o - Ranjit Pal**

She was admitted to prison on 26.11.10 for her alleged complicity in the murder of her sister-in-law, registered u/s-498A/302/201/34 IPC. The case is presently pending trial in the court of CJM Barasat. She was working as an Anganwadi worker for 11 years before being implicated in the case. She has left her 2½ years' old daughter in her father-in-law's place. Requests for permission to bring her to the prison. Her bail petition has been rejected by the High Court. She has been provided with a lawyer by the government, but does not know if at all the said lawyer is sincerely pursuing her case.

**x. Convict Usha Bose w/o - Dilip Bose**

She has been sentenced to life imprisonment on 02.08.06 in ST case no. 7(5)03 u/s-498A/302/120B IPC. She is in prison since 10.09.02 i.e. for the last 7 years. She claims that the "CPI M Mahila Samiti" has falsely implicated her in the case for her refusal to pay them money. Back home her visually impaired husband is very ill. Requests for early release. She was granted parole for one month in the year 2009. Requests for parole for another month. As has been discussed in course of this report, the state government has been quite stingy in the matter of granting leave and parole to convict prisoners. Coincidentally Usha Bose is the only convict to have been granted parole in the last five years. She is entitled to get one month parole in a year. The state govt. may consider granting parole to her as also other eligible convict prisoners liberally.

**xi. Dipali Basu w/o - Suprakas Basu**

She was admitted to prison on 30.03.2010 for her alleged complicity in Rajanhat P.S. case no. 37/2010 u/s- 498A/302/34/304B IPC and 3/4 DP Act. She is a primary school teacher. She claims that her daughter-in-law committed suicide

setting herself on fire and said as much to the doctor attending to her. She has been falsely implicated by the I.O. for refusal to pay a bribe of Rs.100000/- as demanded by him. The case has been charge sheeted at the behest of the "Mahila Samiti". The PP is a member of the Barasat district committee of the CPI M and has been backing the other party in exchange of money. Her son and husband are also in prison. Requests for bail.

**xii. Sabitri Mistry w/o - Late Nagen Mistry**

She has been sentenced to 10 years RI and a fine of Rs.1, 00,000/- on 17.12.09 for her complicity in a case u/s- 21(c) of the NDP.S. Act. She was admitted to the prison on 23.08.2004. Requests for waiving the fine. She has not been able to find any lawyer and has not appealed against the judgment.

**xiii. UTP Jharana Dutta w/o - Sri Ashok Mondal**

She and her husband have been implicated in case no. 25 dated 09.01.09 u/s- 20(b) NDPS Act. She has already spent 4 years in prison, whereas her husband has spent 10 years as UTP. Trial in the case is yet to start. They are also not getting bail. Her vision in the mean while has been impaired. Requests for bail and spectacles for her eyes. The superintendent should arrange for her treatment by an ophthalmologist and provide her with glasses if advised by the doctor.

**xiv. Convict Kalyani Mondal w/o - Sukumar Mondal**

She along with her husband and son has been sentenced to RI for life and a fine of Rs.5000/- each in a case registered u/s- 498A/307/34 IPC. She has appealed against the judgment. Requests for bail. She blames the local CPI M for falsely implicating her and her family members in the case.

**xv. Convict Nazira Bibi w/o - Giasuddin Kari**

She has been sentenced to 10 years RI on 11.11.09, in a case registered u/s - 498A/304B/34 IPC. She has already spent six and half years in prison (since 05.01.05). She has not appealed against the judgment as she could not afford to engage a lawyer. Her son has also been convicted in the same case. Back home there is no one to look after her deaf and dumb husband. Requests for early release.

**xvi. Convict Indrajit Ghosh s/o - Bimal Ghosh**

He has been convicted in Santipur P.S. case no. 125/07 u/s - 302/34/201 IPC. Claims to have been falsely implicated in the case at the behest of the local CPI M leader Sri Kalyan Ghosh with political motive. Requests for reinvestigation of the case.

**xvii. Sri Debashis Pal s/o - Late Debendranath Pal**

He is wanted in Andaman District sessions case no. 31/8 u/s- 20(b) (ii) x NDPS Act. He was arrested by Dharamtala P.S. on 18.10.2010, based on a warrant issue by the Andaman Court. He was transferred to this Home from Raidighi Sub-Jail on 23.10.10 and was required to appear before the Andaman Sessions Court from 02.11.10 to 08.11.10 for trial, but was not produced. His trial is being delayed due to the failure of the state to produce him in Court. This is clearly a case of the

violation of the Right to speedy trial. IG Prisons may take immediate action for transferring him to a prison in Andaman, in consultation with the prison authorities of the UT, to facilitate his trial.

**xviii. UTP Tarak Ghosh s/o - Late Madhab Ghosh**

He was admitted to this Home on 31.10.09. Four of his co-accused has been released on bail but he continues to languish in prison. He has no lawyer. Requests for the services of a lawyer at government cost. The superintendent should take necessary steps for providing a lawyer to him.

**xix. Convict Shisu Pal s/o - Kishan Lal Pal**

He has been sentenced to RI for life on 08.01.2010 in ST case no. 101(12) 08 u/s - 395/397/396/412 IPC. He claims that the police had initially arrested one Kamala w/o- Ram Pal of P.S. Alapur in Uttar Pradesh and seized a mobile phone from her. The mobile phone was in the name of her brother Shisu Pal s/o- Kishan Lal Pal who might have been the culprit in the case. As he (the prisoner) also had the same name, the police mistakenly arrested him and charge sheeted him in the case. He has appealed against the conviction order. Requests for proper verification of the facts of the case.

**xx. Mahadev Das s/o - Hiren Das**

He has arrested by the police on 09.11.2009 and falsely implicated in case no. 95/09 u/s - 20 (b) (ii) NDPS Act. Trial against him is yet to start. He is periodically taken to the Court and brought back from the Court lockup without being produced before the Judge. His lawyer, Tapas Roy has been swindling him with the promise that he will get him released on bail. Another lawyer from Barasat Court has taken Rs. 6000/- from his family members for the same propose but has not done anything to ensure the starting of trial in the case. Requests for speedy trial and bail.

**xxi. Johar Ali Mondal, Subir Mondal, Syamal Mitra, Ganesh Pramanika, Bharat Sutradhara, Sadananda Mondal, Asit Hira, Bidhan Shil, Mahasin Mondal and others.**

They are all life convicts. They are not been granted any leave or parole even after serving more than 10 years of imprisonment. I have already mentioned in course of this report that the jail administration has been very stingy in the matter of granting leave and parole. The state government should take appropriate measures for granting leave and parole to the prisoners liberally as has been statutorily provided for.

**xxii. Basudev Mondal s/o - Bijoy Mondal**

He has been detained in prison in connection with his alleged complicity in Rajarhat P.S. case no. 19 dated 19.01.2008 u/s- 392 IPC, 25/27 Arms Act and 9(b) ES Act. Back home his old mother, wife and two children are living in hunger and misery. Four of his co-accused have been bailed out. He has no means to engage a lawyer. Requests for the services of a lawyer at a government cost.

**xxiii. Astapada Sardar s/o - Late Biraj Sardar**

He is languishing in this prison since 25.06.2008, for his alleged complicity in SC no. 7(11) 94. Trial in the case is yet to start. He is being sent to Court at regular intervals only to return to the prison from the Court lockup without being produced before the Trial Judge.

**xxiv. Mithun Das @ Sagar s/o - Kartik Das**

He was arrested on 03.08.2007 and allegedly implicated in seven false cases u/s- 302/34 IPC, 307/34 IPC, 326 IPC, - 25/27 Arms Act, 399/402, 379 IPC and 20(b) NDPS Act. He was acquitted in the first two cases and granted bail in the other five cases after 2½ years of detention. On 04.11.2009 he appeared at Barasat P.S. for attendance as per the condition of bail. He was picked up from court premises and detained at Madhyamgram P.S. for a day and implicated in another false case no. 94/09 the next day by S.I. Sujoy Banerjee. S.I. Sujoy Banerjee, the complainant of this case was also the complainant of the earlier case started in 2007 under NDPS Act against him. He has since been acquitted in the earlier case. But the case registered against him on 05.11.2009 is not being tried for the last twenty months. As claimed by him, he has been implicated in more than 30 false cases since 2002 for political reasons. Prays for bail, pending trial of the case against him.

**xxv. Maksad Ansari s/o - Late Asgar Ali**

He is detained in prison since 02.04.2010 for his alleged complicity in SC case 42(12) 07, GR 1466/05 u/s - 399/402 IPC and u/s-25/27/35 Arms Act and Jagatdal P.S. case no. 077 dated 30.01.2010 u/s- 379 IPC. He has not been able to engage any lawyer for lack of means. Prays for a lawyer at state cost, which should be provided to him at the earliest.

**xxvi. Nasir Molla s/o - Late Rosan Molla**

He is detained in prison since 25.03.2011 for his alleged complicity in New Town P.S. case no. 101 dated 17.03.11 u/s- 498A/326/307 IPC. He and his wife, apparently the complainant of the case, want to compromise the matter between them. Requests for a lawyer at state cost, which may be provided to him.

**xxvii. Kishore Biswas s/o - Kesab Biswas, Nabapally**

He is detained in prison for the last five years in ST case no. 533 dated 13.07.2006 u/s- 376(2) (a) IPC. He was provided with a lawyer by the Legal Aid Authority. The lawyer, Sri Bhaskar Banarjee has taken Rs. 5000/- from him but is not following up his case. Some other inmates also complained of demand of money from them by Bhaskar Banarjee. The matter may be brought to the notice of the Legal Aid Authority for necessary action against the lawyer.

**xxviii. Convict Ranghunath Roy**

He was admitted to prison on 20.08.2010 in connection with a maintenance case no. M-Ex-41/2007 u/s- 125(3) CrPC, and later convicted to one year S.I. He pleads to be in penury and unable to pay the maintenance money as fixed by the Magistrate. He cannot afford to engage a lawyer. Requests for a lawyer at government cost to plead his case.

**xxix. Farooque Hossain s/o - Abu Bakkar Hossain**

He was implicated in 13 cases u/s- 379 IPC by the police. Finally S.I. Sankar Banerjee and S.I. Dillip Banerjee of the plain clothes party of Ashok Nagar P.S. arrested him in a case under NDPS Act. He was unauthorisedly kept detained for 61 days before he was produced before the court. The allegations against the police are serious and may be verified by the superintendent of police North 24 Parganas.

**xxx. Tapan Haldar s/o - Haris Chandra Haldar**

He was admitted in prison on 02.06.2006 for his alleged complicity in a case u/s- 395 IPC. Of the 42 prosecution witnesses only 15 have so far been examined. For the last two years there has been no further progress in the trial of the case. Requests for speedy trial or bail.

**xxxi. Absar Gazi****Rafique Sardar****Sorab Ali****Imran Ali Mondal**

They are detained in this prison since 04.08.2010 for their alleged complicity in a case registered against them u/s- 20(b) (i)/29 NDPS Act. After 65 days of their admission, they were granted bail but could not be so enlarged as they could not furnish the required bail bond. One Muhuri named Raju took Rs.13000/- from them for finding sureties, but did nothing to that effect.

**xxxii. Sujoy Kumar Chatterjee s/o - Subrato Kumar Chatterjee**

He is admitted in prison since 04.11.2009 for his alleged complicity in a case registered u/s - 42 of the NDPS Act. The case is pending indefinitely for the chemical examination report. Requests for early trial.

**xxxiii. Niranjana Barui s/o - Late Manohar Barui**

He is detained in prison for his alleged complicity in Barasat P.S. case no. 763 dated 14.11.05 u/s- 395/397/412 IPC and Airport P.S. no. 124 dated 10.08.05 u/s- 461/379/395/412 IPC. Trial in the cases is yet to start. His lawyer Niranjana Barik has dumped him and there is no one now to follow up the cases. Requests for a lawyer at state cost.

**xxxiv. Convict Smt. Johara Begum**

She is a Burmese National. She was convicted in a case u/s- 14 A (b) of the Foreigners Act. She has already completed her sentence. Seven of her minor children, who were intercepted along with her, are presently lodged in "Kishalay" and "Sanlap" Children Homes. In the prosecution report, she was wrongly shown as a BD national. Requests for her early repatriation along with her seven children to Burma. The state government should ensure their repatriation at the earliest.

**xxxv. UTP Bapun Mondal**

He is detained in prison since 30.01.2009 for his alleged complicity in a case registered u/s- 498 A/326/34 IPC. He is not sure if charge sheet has been submitted in the case. Requests for bail.

**xxxvi. UTP Md. Khalil Bayati s/o - Abdul Jabbar Bayati**

He is detained in prison since 04.08.2004 for his alleged complicity in Bongaon P.S. case no. 177 dated 04.08.04 u/s- 399/402 IPC, 25/27 Arms Act and 14 Foreigners' Act. Not a single witness has so far been examined in the case. His lawyer, provided by the government, does not appear in Court. He has also been implicated in a dacoity case in Delhi, but has not been produced in the Delhi Court even once in the last five years. Requests for speedy trial.

**xxxvii. UTP Md. Samim s/o - Late Jaharullah**

He is detained in prison since 16.01.2011 for his alleged complicity in Lake Town P.S. case no. 120 dated 22.07.06 u/s- 399/402. He has no lawyer. Requests for a lawyer at state cost, which may be provided to him.

**xxxviii. Ali Molla @ Nanda s/o - Gaful Molla**

He is detained in prison since 23.01.2010 for his alleged complicity in case no. 36/10 u/s- 20 (B) NDPS Act. Till now not a single witness has been examined in the case. He does not have a lawyer. Requests for a lawyer at government cost, which may be provided to him.

**xxxix. Md. Abbas**

He is detained in prison since 30.11.2008 for his alleged complicity in Lake Town P.S. case no. 204/8 dated 29.11.08. He has no lawyer. None of the 7 P.Ws. has been examined till now. Requests for a lawyer at government cost.

**xl. UTP Bachhu Mondal s/o - Rehman Mondal**

He is detained in prison since 03.02.2008 for his complicity in a case registered u/s- 302 IPC. Of the 9 witnesses in the case, six have been examined. No further examination of witnesses has taken place in the last 3 years. The post of the trial Judge is lying vacant. His petition for bail has been rejected. Requests for bail.

**xli. UTP Raju Brahma s/o - Ranjan Brahma**

He has been detained in prison since 06.01.08 for his alleged complicity in BDN P.S. case no. 04 u/s- 399/402 IPC. Claims to have been falsely implicated. Does not know if charge sheet has been submitted in the case. He has no lawyer. Prays for a lawyer at state cost and for bail.

**xlii. UTP Udvid Roy s/o - Rama Babu Roy**

He is detained in prison since 29.08.2010 for his alleged complicity in case no. 1558/10 dated 24.08.10 u/s- 20(b) (ii) NDPS Act. He does not have a lawyer. There has been no progress in the trial of his case. Requests for a lawyer at government cost.

**xliii. UTP Prahallad Das s/o - Ram Prasad Das**

He is detained in this prison since 24.02.2004 for his alleged complicity in case no. 30 dated 24.02.04 u/s- 498A/302 IPC. So far, only 10 of the 17 witnesses have been examined in the case. There has been no progress in trial after the year 2005. There is no Judge in the Court for the last 1½ years. His mother and brother have died. There is no one back home to take care of his old father. Prays for speedy trial and bail.



**xliv. UTP Dipak Majumder s/o – Late Dinesh Ch. Majumder**

He is confined in prison since 19.07.2002 for his alleged complicity in case no. 11/NCB/Col/02 u/s- 27 of the NDPS Act. There is no sign of completion of trial, though more than 8 years has gone by. Requests for bail.

**xlv. Ashiya Bugum w/o – Md. Rasid**

**Sahana Bugum w/o – Gafar Sahagi**

**Moyna Bugum w/o – Salam Biswas**

**Mohammed Rasid**

They are Bangladeshi Nationals. They were admitted to the prison in the year 2007 for illegal entry into India. They were sentenced to 3 years' imprisonment and a fine of Rs. 7000/- (id, 6 months of further imprisonment) each on 21.05.2011. They have already spent 3 years and 7 months in prison but are now told that the six months imprisonment, in lieu of fine is to be counted with effect from 21.05.11 in the date of the sentence was announced. Requests for their immediate release.

**xlvi. Hamida Khatun w/o – Emanul Sk.**

She was arrested in Ashok Nagar P.S. case no. 173 dated 21.04.2011 u/s- 13/14 Foreigner Act. She claims to be an Indian Citizen. Prays for a lawyer to move her case for bail in Court. She may be provided with a lawyer at govt. cost.

**xlvii. Selina Akhtar w/o – Suman Sk. @ Akhtar and Rekhar Nandi**

They both are Bangladeshi Nationals. They were arrested by Bongaon police on 01.01.2008. Though more than 3 years have gone by, trial in their case has not started yet. They want to plead guilty but are not being produced in Court.

**xlviii. Saleya Begum w/o – Saidul Mollah and Fultala**

They are Bangladeshi National. They were arrested by Bongaon police on 28.06.2010 u/s- 13/14 Foreigners' Act. Two of their co-accused have already been released. They want to plead guilty and pray for their early production before the Magistrate for that purpose.

**xlix. Sahanaj Bibi and Jira Bibi**

They have been sentenced to imprisonment for 3½ years and are due to be released on 22.07.2013. Plead for reduction of the sentence.

**i. Manju Ghosh @ Anju w/o – Uttam Ghosh**

She is detained in prison since 10.04.10 for her alleged complicity in Barasat P.S. case no. 650 dated 02.04.10 u/s- 304B IPC, registered over the death of her daughter-in-law. Pleads innocence. Back home, there is no one to take care of her two grandsons. Requests for early hearing of her case.

**ii. Sri Sujoy Sarkar s/o – Sri Nirmal Sarkar**

He was in love with one Riya Mondal of Kalyani and wanted to marry her. Riya's parents did not approve this and started torturing her. One day Riya left her

parent's house and came to him. He married Riya to save her from further harassment by her parents. Riya's family members came to his house and took her away forcibly. Even as Riya's parents were arranging to give her away in marriage to someone else, Riya left her house again on 6<sup>th</sup> August 2009 and came to him. Early next morning Riya's relatives along with S.I. Arup Kumar Sen of Kalyani P.S. and a posse of force came to their house and took away his parents, himself and his wife and his sister in police jeeps. The police informed them that they were being arrested for abducting Riya. They were produced in the Court where Riya gave a statement u/s- 164 CrPC based on which they were released on bail. Soon after, Riya returned to their house. She moved the State Human Rights Commission and the Commission for women regarding the high handedness of the police. They also submitted prayers to the Chief Minister and the Governor of West Bengal seeking redress. Following these complaints a departmental enquiry was ordered against S.I. Arup Ku. Sen. This enquiry was however not impartial and favoured the S.I. The prisoner also claimed that the Judge in Kalyani Fast Court, to save the S.I. from punishment, 'secretly' convicted him u/s- 363 IPC for having kidnapped Riya. The prisoner submitted a petition addressed to the Chairperson NHRC, with which he enclosed the copy of a letter addressed to the Chief Minister by his wife, in which she has claimed that the Learned Judge threatened her to withdraw her statement recorded u/s- 164 CrPC. At present Riya is staying in her father-in-law's house.

### **iii. UTP Mr. Chitkhine**

He is a Burmese National, detained in this prison with effect from 01.02.2011. He has no lawyer at present. Three lawyers have taken money from him from time to time, but they did nothing to take up his case in the Court. Requests for an interview with the Burmese High Commission. It should be possible to arrange such an interview.

### **iiii. UTP Basanta Thappa**

He is detained in this Home since May 10, 2007 for his alleged complicity in case no. 104/07. Of the 13 witnesses in his case, not one has been examined in these four years. Requests for expeditious trial.

### **liv. UTP Sujit Kumar Bhattacharya s/o - Late Sachindra Mohan Bhattacharya**

He is languishing in prison since 21.07.2003 for his alleged complicity in Amdanga P.S. case no. 26 dated 23.01.02 u/s- 20/21/27 NDPS Act. Trial in the case is yet to start. His repeated prayer for bail has been rejected. He continues to commute between the prison and the Court lockup purposelessly. Requests for expeditious trial.

### **lv. Convict Kesto Adhikari**

He was sentenced to life imprisonment on 14.02.2007 in ST case no. 11(09)96 u/s- 302 IPC. He has served the following terms in prison.

From 06.12.1994 to 13.02.1997 - as UTP

23.05.1997 to 24.12.1998 - as UTP

And 17.08.2006 to 17.12.2008 - as Convict

Prays for pre-mature release. He is not eligible to be considered for premature release at this stage.

**lvi. Swapan Chakraborty**

**Babu Maity**

They along with 5 other co-accused are detained in this prison since 29.01.08 for their alleged complicity in case no. 15 u/s- 399/402 IPC. Two of their co-accused i.e. Ainur and Md. Jalil have been bailed out. Trial in their case is not making any headway. Prays for release on bail.

**lvii. La Sanga**

**Laltan Puta**

**Even de Long**

They are all Burmese Nationals lodged in this prison since 17.05.2003. Requests permission to talk to Burmese High Commission and their relatives over ISD. This should be possible.

**lviii. Ramakrishna Maity s/o - Satis Chandra Maity**

He is detained in prison since 05.11.2010 for his alleged complicity in Amdanga P.S. case no. 306 dated 05.11.10 u/s- 392/397 IPC and 25/27 Arms Act and Amdanga P.S. case no. 307 dated 05.11.10 U/s- 20(b)(ii) NDPS Act. He was running a restaurant before being arrested by the police. Back home his family members are starving. Requests for bail.

**lix. Convict Ranjit Mondal**

He is detained in this Home since 1993. Wants parole to see his ailing mother. The local police is not submitting the required report for the purpose.

**lx. UTP Manik Das**

He is confined in this Home since 29.12.2004 for his alleged complicity in NCB case no. 24/05. Trial in his case is making no headway. A lawyer, provided by the govt. has also stopped appearing for him. Requests for expeditious trial and the services of a lawyer.

**lxi. Mar Babu Das s/o - Kandi Ram Das**

He is detained in prison since 29.03.2010 for his alleged complicity in case no. 156/2010 u/s- 356/376 IPC and 39/2010 u/s- 20(b) (I) NDPS Act. Trials in these cases have not started. Requests for bail.

**lxii. Subhankar Chakraborty s/o - Bhabotosh Chakraborty**

He is detained in prison since 17.02.2006 for his alleged complicity in NCB Crime no. 2/NCB/Kol/2006. Of the 7 witnesses in the case, only two have so far been examined. Requests for expeditious trial.

**lxiii. UTP Ananda Kundu s/o Late Tarun Kundu**

He is confined in this Home since 07.09.2004 for his alleged complicity in NCB Crime no.16/NCB/Cal/2004 u/s - 21(c) & 29 NDPS Act. Of the 16 witnesses in the case only 4 have so far been examined. The last witness was examined two years back after which there has been absolutely no progress. Requests for expeditious trial.

**lxiv. UTP Milan Hossain s/o-Late Tajed Hossain**

He is confined in prison since 12.06.2004 for his alleged complicity in NCB Crime no.03/NCB/Cal/2004. Of the 8 witnesses in the case not even one has so far been examined. For all these years he is being purposelessly escorted to the Court and back. Requests for expeditious trial.

**lxv. UTP Alauddin Sk. s/o-Iman Sk.**

He is confined in this prison since 25.08.2006. For his alleged complicity in NCB Crime no.10/NCB/Kol/2006 u/s. 42 & 43 NDPS Act 1985. Of the 7 witness in this case, so far only 3 have been examined. The last witness was examined in the year 2007, after which there has been no progress in the trial. Requests for expeditious trial.

**lxvi. Yasen Sk. @ Yasin Ali Sk. s/o-Keramat Ali Sk**

He is confined in this prison since 23.05.2006 for his alleged complicity in NCB Crime no.07/Kol/2006 u/s-43 NDPS Act. Of the 6 witnesses in the case, only 2 have been examined in all these years. The last witness was examined 3 years back after which there has been no further progress in the trial. Requests for expeditious trial.

**lxvii. Sahajahan Mandal s/o-Samser Ali Mandal**

He is confined in this prison for the last two years for his alleged complicity in case no.63/2009 u/s. 20(b) (i) NDPS Act. Of the 10. witnesses in the case not even one could be examined so far. Requests for expeditious trial.

**lxviii. Biswanath Adhikary s/o-Tarak Chandra Adhikary**

He is in prison since 23.08.2010 for his alleged complicity in case no.128/2010 u/s-20(B) (ii) NDPS Act. Trial in this case is yet to start. Requests for expeditious trial.

**lxix. UTP Moharem Hossain**

He has been detained in prison since 25.11.2009, for his alleged complicity in case no. N/10/09 u/s-20(b)(i) NDPS Act. Of the 13 witnesses (3 public witnesses and 10 police officials) not one has so far been examined. Requests for expeditious trial. He also complains that the Peskar in the trial Court demands money, and in default gives long dates for trial.

**lxx. UTP Bidhan Sen s/o. Niranjan Sen**

He is confined in prison for his alleged complicity in case no.39/2009 dated 30.03.09. Of the 11 prosecution witnesses in the case not even one has so far been examined. Requests for speedy trial.

**lxxi. Convict no.3426 A Sri Bimal Mandal s/o- Lalit Mohan Mandal**

He is confined here since 09.12.2007. In a written petition he has submitted that they are in no position to express their grievances before visiting dignitaries for fear of serious reprisal at the hands of the jail authorities. He suggests that to know the real conditions prevailing in prison a few life convicts should be confidentially examined outside the gaze of the jail official. He however openly

complained against the hospital doctors who have scant concern for the patients. The treatment of patients by them is no better than what is available to animals.

#### **16. Board of Visitors:**

The Superintendent does not know if a Board of Visitors has been constituted for this prison. No one has visited the prison on behalf of any such Board in recent times.

#### **17. Visits and Inspections by Departmental Officers:**

The Superintendent informed that he has not come across any Permanent Inspection Register maintained in the prison before his joining. After taking over the charge of the Superintendent, he has opened an "Inspection Register". The first remarks recorded in the said Register are those of DIG Prisons Sri Khairul Alam dated 22.04.2011. In his remarks he had made certain observation regarding the progress of a Departmental Proceedings pending against Warder Dipak Dutta.

ADG Prison visited the prison on 07.06.2011. His observations include directions for the purchase of a DVD Player, change of the Mate-in-Charge of the hospital kitchen, change of tiles in the rice drying platform and improvement of the sewerage drains.

The Superintendent could not produce the records of formal Inspections of the prison, if any, held by superior officers of the Department.

The Hon'ble District Judge visited the prison on 03.06.2011 during which he expressed his concerns regarding the continued detentions of released foreign prisoners, pending their timely repatriation to their native country.

#### **18. Pending Appeals:**

The Superintendent could not produce a list of jail appeals pending for disposal in Courts. The welfare officer submitted a semi legible printout in which 13 ST cases were listed, in which appeals are reportedly pending. The list does not reveal the name of the appellants or the registration no. and date of filing of the appeals. Nor does it throw any light on the present status of these appeals. On its face value, the list suggests that some of these ST cases relate to the year 2001, 2003 and 2005 and rest to 2008 to 2010. Based on these information it would not be possible to examine the issue. During their interaction with me many inmates however complained that the appeals filed by them are pending for years.

The Superintendent must immediately build a register to record the details relating to the filing of appeals by the inmates from the jail as also the status of hearing of such appeals in the High Courts and other Courts.

#### **19. Interactions with the staff:**

The following grievances were presented to me by the staff during their interactions with me.

- i.** Promotion prospects of Warders are poor.
- ii.** Warders have to perform duty every night. They are hardly granted weekly off.
- iii.** Rain Coats, Gun boots are in short supply. There is no toilet facility for the duty staff inside the prisons.
- iv.** The jail authorities are stingy in granting leave.

- v. There is no separate barrack accommodation for female warders.
- vi. During lock up hours, the warders on duty are locked up with the prisoners, inside the wards.
- vii. There are not enough beds in the barracks.
- viii. Generator connections are not available in Barrack no.2. Load shedding is rather too frequent.
- ix. Cooks are not provided by the department for the warders' mess.

Grievances at sub paragraphs **ii, iii, iv, vii, viii** should be within the powers of the ADG to mitigate. The state government may address the grievances at sub paragraphs **i, v** and **ix**, which appear to be quite genuine. The grievance mentioned at sub paragraph **vi** may be examined by the ADG in consultation of the jail manual.

## **20. Summary and Recommendations:**

The living conditions of the prisoners are by and large satisfactory. The disposal of investigation and trial against Under Trial Prisoners has been slow. The prison authorities are extremely reluctant to grant leave and parole to prisoners. Prayers for premature release have not received proper attention. A number of prisoners continue to languish in prison even after serving 20/25 years of imprisonment. A large number of foreigners (mostly Bangladeshi Nationals) are waiting indefinitely for repatriation to their native countries even after undergoing the full term of sentence awarded to them. A number of mentally ill prisoners are languishing in the prison without trial for years. The number of custodial deaths reported from this prison in recent years is unusually high. Many young prisoners have died within a few months of their admission in prison. Wages granted to labouring prisoners is low. The state and quality of maintenance and preservation of Registers, Reports and Returns leave much to be desired. The fact that the superintendent could not produce the Inspection Registers (maintained in the prison prior to his joining), the Land and Buildings Register, and the list of prisoners whose Appeal Petitions are pending in various courts, gives serious cause for concern. I have already suggested, in course of this report, specific actions that could be taken for improving the living conditions of the prisoners and the protection of their Human Rights. Some of these suggestions are summarised below.

- i.** Available accommodation is adequate for the actual strength of prisoners (1974), lodged in this Home at present. The registered capacity of this prison is 2609. For accommodating the full strength, additional barracks for 200 more inmates require to be built. The 70 cells, lying unused at present should be renovated and put to use for the accommodation of prisoners. A barrack for female warders should be constructed early. Additional residential accommodation for the staff should also be built. The state government should initiate administrative as well as legal action to retrieve encroached prison land.
- ii.** The open drains of the prison must be covered early. Barracks should be provided with raised platforms. At least 100 more latrines should be built within the prison premises to bring down the prisoner /toilet ratio to 8:1. Facility for 24 hour water supply should be provided.
- iii.** The daily scale of cereals may be increased to 600 gm per prisoner. Prisoners should have the option of eating either rice or *chapattis* for the evening meal. A packet of biscuit

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should be issued to each prisoner to be taken before bedtime. The quality of rice issued to the prisoners is not up to the mark and must improve. Cane/Bamboo baskets should be used for storing cooked rice before the same is served to the inmates.

**iv.** Each prisoner should be issued a ground sheet, a mosquito net, a pillow and a pair of "chappals" in addition to the present scale of beddings and clothing

**v.** The vacant posts of MOs and the pharmacist in the hospital should be filled up immediately

**vi.** The state government should appoint a Psychiatrist and a clinical psychologist for Dum Dum Central Correctional Home to take care of the mentally ill prisoners. ADG Correctional Services must visit them at least once in a quarter as is mandated in the Mental Health Act 1987. Immediate steps must be taken for the release of Satyapal , Dipak Joshi ,and other such mentally ill prisoners who are waiting indefinitely for trials in the cases against them to start. The provisions of section 330 CrPc may be invoked for the purpose. The state government may also consider withdrawing prosecution against them in deserving cases.

**vii.** The vacant post of teacher should be quickly filled up. Adult education should be extended to all the 172 illiterate prisoners. Cable connections should be available in the barracks round the year.

**viii.** A proper interview hall with sitting arrangement should be raised early.

**ix.** Of the 665 prisoners sentenced to rigorous imprisonment, only 109 have been provided employment in the prison industries. There is a need to improve and diversity jail industries to provide meaningful occupation to the rest. Wages paid to labouring prisoners are extremely low in comparison with the admissible minimum wage payable to workmen in the state. It is a pity that in some cases prisoners employed as peons, watchmen etc. are drawing more wages than those employed in the workshops. The minimum wage for unskilled workers, engaged in prison industry, should be raised at least to Rs. 50/- a day. Wages for semi skilled and skilled workers should be correspondingly hiked.

**x.** The state government has been generally reluctant to grant leave and parole to the prisoners though the West Bengal Correctional Services Act 1992 provides liberally for the same. The provisions of the Act and the Jail Manual should be implemented in letter and spirits. It is shocking to find that in the last five years only one person has been granted 30 days parole and only 275 have been granted short leave.

**xi.** A large number of UTPs are languishing in this prison for years without any progress in the trial of cases pending against them. ADG Prisons may take up their cases with the DG Prosecution and the respective District Advisory Committees.

**xii.** The superintendent must draw a list of all convicts whose appeal petitions are pending in higher courts and approach the Registrar of the High Court and competent officials in other courts for early listing of these appeals for hearing.

**xiii.** A large section of the prisoners submitted that they do not have the required means to engage lawyers in their defence. They requested for lawyers at state cost. The welfare officer must examine their cases sympathetically and move the Legal Aid Authority for providing lawyers to the prisoners at state cost in deserving cases.

**xv.** Many inmates complained that their lawyers, including those provided by the government, have taken huge sums of money from them with the promise to arrange bail and sureties for them, but have practically given up their brief after such payment. Specific allegations recorded in paragraph 15 of this report may be verified by ADG Prisons with the assistance of the Legal Aid Authority, the Bar Council and where ever feasible the police.

**xv.** A large number of life convicts continue to languish in this prison after serving 14 years of actual imprisonment. Some have served more than 25 years of imprisonment. Many of them are very old (above 70 years of age). The state government may review their cases for premature release sympathetically. In doing so they may follow the guidelines issued by the NHRC in their letter nos. 233/10/97-98 dated 08.11.1999 and 233/10/97-98 (FC) dated 26.09.2003.

**xvi.** Action for the repatriation of foreign prisoners to their native country should be initiated well ahead of the date of completion of their sentence.

**xvii.** The lone Welfare Officer is over burdened. Besides, he does not appear to be quite conversant with the nature and scope of his work. The state government may sanction at least 4 welfare officers for this prison, who should be given the required training enabling them to discharge their duties meaningfully.

**xviii.** There is no substitute to periodical inspections of the prisons by superior officers of the department. The state government may ensure that inspections by the ADG and the DIGs are held at regular intervals in accordance with Annual Inspection Programmes to be drawn and circulated at the beginning of the calendar year.

**xix.** A Board of visitors for this Home should be constituted without further delay.

**xx.** Individual Grievances, as presented by the inmates during their interactions with me and recorded at paragraph 15 of this report should be dealt by ADG Prisons on merit.

*D Sarangi* 05/09/2011  
DAMODAR SARANGI



**Details of Govt. Quarters & Barracks at the Premises of Dum Dum  
Central Correctional Home**

Qtrs. No.	Remarks
V Type 10 set Qtrs. No. 01	Vacant
V Type 10 set Qtrs. No. 02	Occupied
V Type 10 set Qtrs. No. 03	Occupied
V Type 10 set Qtrs. No. 04	Occupied
V Type 10 set Qtrs. No. 05	Occupied
V Type 10 set Qtrs. No. 06	Occupied
V Type 10 set Qtrs. No. 07	Occupied
V Type 10 set Qtrs. No. 08	Occupied
V Type 10 set Qtrs. No. 09	Occupied
V Type 10 set Qtrs. No. 10	Occupied

Qtrs. No.	Remarks
Water Tank No. 1	P.W.D. Electrical Office

Qtrs. No.	Remarks
Water Tank No. 3	Totally vacated for inhabitable condition

Qtrs. No.	Remarks
Water Tank No. 2 Qtrs. No. 01 Ground Floor	Sri Krishna Ch. Dhara, Ex-Warder, retired on 31.03.10, but not yet vacated Govt. Quarter
Water Tank No. 2 Qtrs. No. 02 1st Floor	Occupied
Water Tank No. 2 Qtrs. No. 03 2nd Floor	Occupied

Qtrs. No.	Remarks
Water Tank No. 4 Qtrs. No. 01 Ground Floor	Occupied
Water Tank No. 4 Qtrs. No. 02 1st Floor	Occupied
Water Tank No. 4 Qtrs. No. 02 2nd Floor	Vacant

Qtrs. No.	Remarks
V Type 12 set Qtrs. No. 01	Vacant
V Type 12 set Qtrs. No. 02	Occupied
V Type 12 set Qtrs. No. 03	Occupied
V Type 12 set Qtrs. No. 04	Occupied
V Type 12 set Qtrs. No. 05	Occupied
V Type 12 set Qtrs. No. 06	Occupied
V Type 12 set Qtrs. No. 07	Occupied
V Type 12 set Qtrs. No. 08	Occupied
V Type 12 set Qtrs. No. 09	Occupied
V Type 12 set Qtrs. No. 10	Occupied
V Type 12 set Qtrs. No. 11	Occupied
V Type 12 set Qtrs. No. 12	Occupied

Qtrs. No.	Remarks
V Type 14 set Qtrs. No. 01	Occupied
V Type 14 set Qtrs. No. 02	Sri Sasanka Sekhar Nath, Ex-Warder, retired on 31.12.10, but not yet vacated Govt. Quarter
V Type 14 set Qtrs. No. 03	Occupied
V Type 14 set Qtrs. No. 04	Occupied
V Type 14 set Qtrs. No. 05	Occupied
V Type 14 set Qtrs. No. 06	Occupied
V Type 14 set Qtrs. No. 07	Occupied
V Type 14 set Qtrs. No. 08	Occupied
V Type 14 set Qtrs. No. 09	Occupied
V Type 14 set Qtrs. No. 10	Expired on-24.01.10, but not yet vacated Govt. Quarter by the

Water Tank No. 4 Qtrs. No. 03 3rd Floor	Occupied
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	family of Lt. Lal Singh, Ex-Warder
V Type 14 set Qtrs. No. 11	Occupied
V Type 14 set Qtrs. No. 12	Occupied
V Type 14 set Qtrs. No. 13	Occupied
V Type 14 set Qtrs. No. 14	Occupied

Qtrs. No.	Remarks
No. 2 Guard House Qtrs No.1	Occupied
No. 2 Guard House Qtrs No.2	Occupied
No. 2 Guard House Qtrs No.3	Occupied
No. 2 Guard House Qtrs No.4	Occupied
No. 2 Guard House Qtrs No.5	Occupied
No. 2 Guard House Qtrs No.6	Sri Sunil Kr. Chakraborty, Ex-Warder, retired on 31.05.2011, but not yet vacated Govt. Quarter
No. 2 Guard House Qtrs No.7	Occupied
No. 2 Guard House Qtrs No.8	Occupied
No. 2 Guard House Qtrs No.9	Occupied

Qtrs. No.	Remarks
Block - A Qtrs No. 01	Occupied
Block - A Qtrs No. 02	Occupied
Block - A Qtrs No. 03	Female Barrack
Block - A Qtrs No. 04	Occupied
Block - A Qtrs No. 05	Occupied
Block - A Qtrs No. 06	Occupied
Block - A Qtrs No. 07	Occupied
Block - A Qtrs No. 08	Occupied
Block - A Qtrs No. 09	Occupied
Block - A Qtrs No. 10	Occupied
Block - A Qtrs No. 11	Occupied
Block - A Qtrs No. 12	Occupied

Qtrs. No.	Remarks
Block - B Qtrs No. 01	Occupied
Block - B Qtrs No. 02	Occupied
Block - B Qtrs No. 03	Occupied
Block - B Qtrs No. 04	Occupied
Block - B Qtrs No. 05	Occupied
Block - B Qtrs No. 06	Occupied
Block - B Qtrs No. 07	Occupied
Block - B Qtrs No. 08	Occupied
Block - B Qtrs No. 09	Occupied
Block - B Qtrs No. 10	Occupied
Block - B Qtrs No. 11	Occupied
Block - B Qtrs No. 12	Occupied
<b>Barracks</b>	
Reserve Barrack	1st Floor
Magazine Stored Barrack	Ground Floor
V.I.P. Barrack	Staying for Warders
Tina Barrack	Staying for Warders

Qtrs. No.	Remarks
Block - C Qtrs No. 01	Occupied
Block - C Qtrs No. 02	Occupied
Block - C Qtrs No. 03	Occupied
Block - C Qtrs No. 04	Occupied
Block - C Qtrs No. 05	Occupied
Block - C Qtrs No. 06	Occupied
Block - C Qtrs No. 07	Occupied
Block - C Qtrs No. 08	Occupied
Block - C Qtrs No. 09	Occupied
Block - C Qtrs No. 10	Occupied
Block - C Qtrs No. 11	Occupied
Block - C Qtrs No. 12	Occupied
<b>Barrack No.5, Officer's Quarter</b>	
Qtr. No. 1, Gr. Floor	Retired on 31.12.09, but not yet vacated Govt. Quarter by Sri Durga Sankar Singha Roy, Jr. Accountant

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<b>Qtrs. No.</b>	<b>Remarks</b>
Subedar Quarters	Vacant
Subedar Quarters	Occupied
<b>Qtrs. No.</b>	<b>Remarks</b>
Sudt. Qurater (1 <sup>st</sup> Floor)	Occupied
Sudt. Qurater (Gr. Floor)	Occupied
Deputy Sudt. Qtrs (1 <sup>st</sup> Floor)	Occupied
Deputy Sudt. Qtrs (Gr. Floor)	Occupied
Qtr on Office Building	Occupied
Qtr on Office Building	Occupied

Qtr. No. 1, 1 <sup>st</sup> Floor	Occupied
Qtr. No. 2, Gr. Floor	Occupied
Qtr. No. 2, 1 <sup>st</sup> Floor	Occupied
Qtr. No. 3, Gr. Floor	Occupied
Qtr. No. 3, 1 <sup>st</sup> Floor	Occupied
Qtr. No. 4, Gr. Floor	Occupied
Qtr. No. 4, 1 <sup>st</sup> Floor	Occupied
Qtr. No. 5, Gr. Floor	Officer's Mess
Qtr. No. 5, 1 <sup>st</sup> Floor	Occupied
Qtr. No. 6, Gr. Floor	Occupied
Qtr. No. 6, 1 <sup>st</sup> Floor	Occupied
Qtr. No. 7, Gr. Floor	Occupied
Qtr. No. 7, 1 <sup>st</sup> Floor	Occupied
Qtr. No. 8, Gr. Floor	Occupied
Qtr. No. 8, 1 <sup>st</sup> Floor	Occupied
Qtr. No. 9, Gr. Floor	Occupied
Qtr. No. 9, 1 <sup>st</sup> Floor	Retired on 30.09.10, but not yet vacated Govt. Qtr. By Sri Swapn Kr. Chakraborty, Ex-Chief Head Warder
Qtr. No. 10, Gr. Floor	Occupied
Qtr. No. 10, 1 <sup>st</sup> Floor	Vacant
Qtr. No. 11, Gr. Floor	Occupied
Qtr. No. 11, 1 <sup>st</sup> Floor	Occupied
Qtr. No. 12, Gr. Floor	Occupied
Qtr. No. 12, 1 <sup>st</sup> Floor	Vacant

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**Barrack No. - 1**

Ward No.	Length	Breadth	Latrine	Bathroom
1/17	57'	50'	02	01
1/18	53'	50'	02	01
1/19	50'	50'	02	01
1/20	52'	50'	02	01
1/21	86'	50'	02	01
1/22	49'	50'	02	01
1/23	49'	50'	02	01
1/24	58'	50'	02	01
1/25	58'	50'	02	01
1/26	49'	50'	02	01

Day Latrine - 20 nos. and Bathroom - 04 nos.

**Barrack No. - 2**

Ward No.	Length	Breadth	Latrine	Bathroom
2/2	53'	50'6"	02	01
2/3	52'	50'6"	02	01
2/4	53'	50'6"	02	01
2/5	42'	50'6"	02	01
2/6	54'	50'6"	02	01
2/7	54'5"	50'6"	02	01
2/8	48'	50'6"	02	01
2/9	54'6"	50'6"	02	01
2/10	37'	50'6"	02	01
2/11	54'8"	50'	02	01
2/12	49'	50'	02	01
2/13	54'2"	50'	02	01
2/14	54'2"	50'	02	01
2/15	53'8"	50'	02	01
2/16	42'	50'	02	01
2/17	55'3"	50'	02	01
2/18	51'6"	50'	02	01
2/19	52'	50'	02	01
2/20	38'4"	50'	02	01

Day Latrine - 20+20 = 40 nos. and Bathroom - 04 + 04 = 08 nos.

**Barrack No. - 3**

Ward No.	Length	Breadth	Latrine	Bathroom
3/1	39'	49'	02	01
3/2	39'	49'	02	01
3/3	42'	49'	02	01
3/4	42'	49'	02	01
3/5	42'	49'	02	01
3/6	42'	49'	02	01
3/7	52'	49'	02	01
3/8	41'5"	49'	02	01
3/9	38'6"	36'4"	02	01
3/10	38'8"	36'4"	02	01
3/11	42'5"	36'4"	02	01
3/12	42'5"	36'4"	02	01
3/13	42'5"	36'4"	02	01
3/14	42'5"	36'4"	02	01
3/15	52'	36'4"	02	01
3/16	42'5"	36'4"	02	01

Day Latrine - 20 nos. and Bathroom - 04 nos.

**Cell Block No. 1**

<b>Floor</b>	<b>Length</b>	<b>Breadth</b>	<b>Latrine</b>	<b>No. of rooms</b>
Gr. Floor	12' (each room)	8' (each room)	01 (each room)	10

**Cell Block No. 2**

<b>Floor</b>	<b>Length</b>	<b>Breadth</b>	<b>Latrine</b>	<b>No. of rooms</b>
Gr. Floor	12' (each room)	8' (each room)	01 (each room)	10 (01 is closed)

**Cell Block No. 3**

<b>Floor</b>	<b>Length</b>	<b>Breadth</b>	<b>Latrine</b>	<b>No. of rooms</b>
Gr. Floor	12' (each room)	8' (each room)	01 (each room)	10

**Cell Block No. 5**

<b>Floor</b>	<b>Length</b>	<b>Breadth</b>	<b>Latrine</b>	<b>No. of rooms</b>
Gr. Floor	12' (each room)	8' (each room)	01 (each room)	16 (03 are closed)
1 <sup>st</sup> Floor	12' (each room)	8' (each room)	01 (each room)	16
2 <sup>nd</sup> Floor	12' (each room)	8' (each room)	01 (each room)	16 (closed)

**Cell Block No. 6**

<b>Floor</b>	<b>Length</b>	<b>Breadth</b>	<b>Latrine</b>	<b>No. of rooms</b>
Gr. Floor	12' (each room)	8' (each room)	01 (each room)	16 (05 are closed)
1 <sup>st</sup> Floor	12' (each room)	8' (each room)	01 (each room)	16 (closed)
2 <sup>nd</sup> Floor	12' (each room)	8' (each room)	01 (each room)	16 (closed)

**Cell Block No. 7**

<b>Floor</b>	<b>Length</b>	<b>Breadth</b>	<b>Latrine</b>	<b>No. of rooms</b>
Gr. Floor	12' (each room)	8' (each room)	01 (each room)	16 (02 are closed)
1 <sup>st</sup> Floor	12' (each room)	8' (each room)	01 (each room)	16 (closed)
2 <sup>nd</sup> Floor	12' (each room)	8' (each room)	01 (each room)	16 (closed)

**Cell Block No. 8**

<b>Floor</b>	<b>Length</b>	<b>Breadth</b>	<b>Latrine</b>	<b>No. of rooms</b>
Gr. Floor	12' (each room)	8' (each room)	01 (each room)	16 (01 is closed)
1 <sup>st</sup> Floor	12' (each room)	8' (each room)	01 (each room)	16 (closed)
2 <sup>nd</sup> Floor	12' (each room)	8' (each room)	01 (each room)	16 (closed)